

RATIFIED MINUTES OF MEETING No.8/18 OF NORMS COMMITTEE-I (DES-I SECTION) HELD ON 18.7.2017.

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) **It is also informed that all applications/representations/reply to the Deficiency letters etc. may be sent to Shri Darshan Singh, Additional DGFT and Chairman, NC-I. The email address is: darshan.singh@nic.in and nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.**

The meeting No. 08/18 of the Norms Committee (NC-I) for the licensing year 2017-2018 held on 18.7.2017 under the Chairmanship of Sh. Darshan Singh, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Department
1.	Sh. K.K. Tiwari, IA	476	23062622	DHI, Udyog Bhawan
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, Udyog Bhawan
4.	Sh K.P. Singh, Dy. DGFT	302	23061562 Extn.146	DGFT, Udyog Bhawan .
5	Sh. S.K.Panigrahi , E.O	404	23061562 Extn.265	DGFT, Udyog Bhawan

I - The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:-

Case No.:8/25/80-ALC2/2016	Party Name:NILSAN NISHOTECH SYSTEMS PVT.LTD.	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Rejected
HQ File :01/80/050/00568/AM17/	RLA File :03/95/040/00426/AM13/	Lic.No/Date:0310707664 05.09.2012	
1 Decision :The committee noted that firm has not furnished their reply to this office deficiency letter dated 5.4.2017 and final reminder dated 25.5.2017 sent by e mail. It is decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.			

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Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Director General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

RA may take further necessary action accordingly.

Case No.:7/25/80-ALC2/2016	Party Name:NILSAN NISHOTECH SYSTEMS PVT.LTD.	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Rejected
HQ File :01/80/050/00567/AM17/	RLA File :03/95/040/00618/AM13/	Lic.No/Date:0310714868 12.11.2012	
2 Decision : The committee noted that firm has not furnished their reply to this office deficiency letter dated 5.4.2017 and final reminder dated 25.5.2017 sent by e mail. . It is decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.			
RA may take further necessary action accordingly.			

Case No.:1/23/80-ALC2/2013	Party Name:APEX TEST TECHNOLOGIES,	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
HQ File :01/80/050/00427/AM14/	RLA File :07/24/040/00310/AM14/	Lic.No/Date:0710101331 17.01.2014	Defer Date: 29.08.2017
3 Decision : The committee noted that comments from MEITY is still awaited despite of five several reminders issued to DIET to expedite their comments. It is decided to remind MEITY to expedite their comments. Case is deferred to 29.8.2017.			

Case No.:4/21/80-ALC2/2014	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
HQ File :01/80/050/00480/AM15/	RLA File :07/24/040/00297/AM15/	Lic.No/Date:0710107058 26.11.2014	Defer Date: 29.08.2017
4 Decision : The committee noted that firms application sent to MSME (chemical) on 18.12.2015 for comments. The comments from MSME not received so far. It is decided to refer the matter to DIPP for their comments. Case is deferred to 29.8.217.			

Case No.:62/3/80-ALC2/2015	Party Name:L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
HQ File :01/80/050/00062/AM16/	RLA File :03/95/040/00743/AM15/	Lic.No/Date:0310793788 11.02.2015	Defer Date: 29.08.2017
5 Decision : The committee noted that firms reply dated 7.4.2016 again sent to DHI on 18.3.2017 for their comments. It is decided to remind DHI to expedite their comments. Case is deferred to 29.8.2017.			

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6	Case No.:17/27/80-ALC2/2014	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00642/AM15/	RLA File :07/24/040/00422/AM15/	Lic.No/Date:0710107705 25.02.2015	Defer Date: 29.08.2017

Decision : The committee noted that information not received from the firm in response to DIPP deficiency letter dated 28.4.2017 followed by this office reminder issued to the firm on 25.5.2017.It is decided to send final reminder to the firm . Case is deferred to 29.8.2017.

7	Case No.:35/3/80-ALC2/2015	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00035/AM16/	RLA File :53/24/040/00018/AM15/	Lic.No/Date:5310018479 17.03.2015	Defer Date: 29.08.2017

Decision : The committee noted that firms application sent to MSME (chemical) for their comments. It is decided to remind MSME (chemical) to expedite their comments. Case is deferred to 29.8.2017.

8	Case No.:20/3/80-ALC2/2015	Party Name:AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00020/AM16/	RLA File :05/23/040/00580/AM15/	Lic.No/Date:0510393719 24.03.2015	Defer Date: 29.08.2017

Decision : The committee noted that firms application sent to MSME (chemical) on 16.2.2017 for their comments. It is decided to remind MSME (chemical) to expedite their comments. Case is deferred to 29.8.2017.

9	Case No.:8/9/80-ALC2/2015	Party Name:SOPLAR INDIA PVT.LTD,	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00193/AM16/	RLA File :07/21/040/01140/AM15/	Lic.No/Date:0710107912 24.03.2015	Defer Date: 29.08.2017

Decision : The Committee noted that the firm's reply dated 26.01.2016 has been sent to MSME on 22.02.2016 for comments. As requested by MSME copy of the reply again sent to them on 03.06.2016. It is decided to remind MSME to expedite their comments. Case is deferred to 29.8.2017.

10	Case No.:46/3/80-ALC2/2015	Party Name:DYNAMATIC	Meet No/Date:8/80-ALC2/2017	Status: Deferred
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	TECHNOLOGIES LIMITED,	18.07.2017	
HQ File :01/80/050/00046/AM16 /	RLA File :07/24/040/00462/AM15 /	Lic.No/Date:071010793 0 25.03.2015	Defer Date: 29.08.2017
Decision : The Committee noted that as per the deficiency raised by DIPP letter dated 28/04/2017 , information called for from the firm vide letter dated 25.5.2017 followed by final reminder by e mail dated 11.7.2017. Case is deferred to 29.8.2017.			

11	Case No.:65/3/80-ALC2/2015	Party Name:PROMAC ENGINEERING INDUSTRIES LIMITED,	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00065/AM16 /	RLA File :07/24/040/00473/AM15 /	Lic.No/Date:071010794 2 26.03.2015	Defer Date: 29.08.2017
	Decision : The committee noted that DHI vide their U.O No. 3 (120) 2015-TSW (B) stated that as per the information furnished by the firm vide their letter dated 07.2.2015 the manufacturing process involves punching of steel cord belt by punching machine with punch & die for required holes for assembly of Buckets with bolts,Nuts & washers etc not result in value addition to the tune of 342 %.. It is decided to examine the matter in file . Case is deferred to 29.8.2017.			

12	Case No.:12/9/80-ALC2/2015	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00197/AM16 /	RLA File :34/24/040/00263/AM15 /	Lic.No/Date:341004112 2 06.04.2015	Defer Date: 29.08.2017
	Decision : The committee noted that the firm's reply dated 10.08.2016 has been sent to MSME (Chemical) on 22.08.2016 for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 29.8.2017			

13	Case No.:57/25/80-ALC2/2016	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00617/AM17	RLA File :07/21/040/01174/AM15	Lic.No/Date:071010801 7	Defer Date:

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/	/	15.04.2015	29.08.2017
Decision : The Committee noted that information called for from the firm as per DIPP letter dated 28/04/2017 sent to the firm on 25.5.2017 and final reminder sent to the firm vide e mail dated 11.7.2017. Case is deferred to 29.8.2017.			

Case No.:14/25/80-ALC2/2016	Party Name:MATRIX MEDITEC PVT. LTD.	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
14 HQ File :01/80/050/00574/AM17 /	RLA File :08/24/040/00229/AM16 /	Lic.No/Date:0810136256 12.10.2015	Defer Date: 29.08.2017
Decision : The committee noted that deficiency raised by DIPP U.O dated 6.6.2017 , letter sent to the firm vide e mail dated 12.7.2017 to furnish the information. Case is deferred to 29.8.2017.			

Case No.:42/5/80-ALC2/2017	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
15 HQ File :01/80/050/00103/AM18 /	RLA File :07/24/040/00192/AM16 /	Lic.No/Date:0710108948 26.10.2015	Defer Date: 29.08.2017
Decision : The committee noted that deficiency raised by DIPP U.O dated 6.6.2017 , letter sent to the firm vide e mail dated 12.7.2017 to furnish the information. Case is deferred to 29.8.2017.			

Case No.:16/16/80-ALC2/2016	Party Name:VEE KAY VIKRAM & CO LLP	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
16 HQ File :01/80/050/00391/AM17 /	RLA File :08/24/040/00308/AM16 /	Lic.No/Date:0810136711 11.12.2015	Defer Date: 29.08.2017
Decision : The committee noted that the firm's application has been sent to MSME on 13.12.2016 for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 29.8.2017.			

Case No.:20/7/80-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
17 HQ File :01/80/050/00241/AM17	RLA File :03/95/040/00834/AM16	Lic.No/Date:0310802488	Defer Date:

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/	/	11.02.2016	29.08.2017
Decision : The committee noted that DEIT sent deficiency letter dated 09.11.2016 and 18.01.2017 to the firm directly and this office sent reminder to the firm on 20.02.2017 and final reminder sent to the firm through e-mail dated 11.7.2017 to furnish the information.. Case is deferred to 29.8.2017.			

18	Case No.: 1/6/80-ALC2/2016	Party Name: DECON INDIA PLASTICS PVT. LTD.,	Meet No/Date: 8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00160/AM17 /	RLA File :31/83/040/00187/AM16 /	Lic.No/Date: 311006604 9 14.03.2016	Defer Date: 29.08.2017
Decision : The committee noted that the firm's reply dated 13.10.2016 has been sent to MSME (Chemical) on 27.10.2016 for their comments. It is decided to remind MSME (chemical) to expedite their comments . Case is deferred to 29.8.2017.				

19	Case No.: 8/1/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date: 8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00466/AM16 /	RLA File :09/24/040/00736/AM16 /	Lic.No/Date: 091006345 7 29.03.2016	Defer Date: 29.08.2017
Decision : The committee noted that the firm's additional information dated 08.11.2016 has been sent to DHI on 09.11.2016. It is decided to remind DHI to expedite their comments . Case is deferred to 29.8.2017.				

20	Case No.: 2/13/80-ALC2/2016	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date: 8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00343/AM17 /	RLA File :07/24/040/00044/AM17 /	Lic.No/Date: 071010973 9 29.04.2016	Defer Date: 29.08.2017
Decision : The committee noted that the firm's application has been sent to MSME on 20.09.2016 for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 29.8.2017.				

21	Case No.: 12/7/80-ALC2/2016	Party Name: HONDA TRADING CORPORATION INDIA PVT. LTD.	Meet No/Date: 8/80-ALC2/2017 18.07.2017	Status: Deferred
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HQ File :01/80/050/00233/AM17 /	RLA File :05/23/040/00053/AM17 /	Lic.No/Date:051039853 1 17.05.2016	Defer Date: 29.08.2017
Decision : The committee noted that as desired by DHI, the firm was requested to furnish earlier AA No. for the same set of Import - Export Products for which norms was fixed followed by reminder dated 26.4.2017 and final reminder sent to the firm through e mail dated 11.7.2017. Case is deferred to 29.8.2017.			

Case No.:10/7/80-ALC2/2016	Party Name:OMEGA SEPARATIONS INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
22 HQ File :01/80/050/00231/AM17 /	RLA File :32/24/040/00004/AM17 /	Lic.No/Date:321007789 4 18.05.2016	Defer Date: 29.08.2017
Decision : The committee noted that the firm's application has been sent to MSME on 24.06.2016 for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 29.8.2017.			

Case No.:13/7/80-ALC2/2016	Party Name:ANGIPLAST PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
23 HQ File :01/80/050/00234/AM17 /	RLA File :08/24/040/00057/AM17 /	Lic.No/Date:081013797 9 25.05.2016	Defer Date: 29.08.2017
Decision : The committee noted that the firm's application has been sent to MSME (Chemical) on 03.10.2016 for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 29.8.2017.			

Case No.:7/16/80-ALC2/2016	Party Name:SHREE GAYATRI HEALDS MFG. CO.	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
24 HQ File :01/80/050/00382/AM17 /	RLA File :52/24/040/00013/AM17 /	Lic.No/Date:521004191 5 02.06.2016	Defer Date: 29.08.2017
Decision : The committee noted that the firm's application has been sent to MSME on 02.11.2016 for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 29.8.2017.			

25 Case No.:9/16/80-ALC2/2016	Party Name:SHIV HYDROMET	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
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HQ File :01/80/050/00384/AM17 /	RLA File :24/24/040/00009/AM17 /	Lic.No/Date:241004200 6 24.06.2016	Defer Date: 29.08.2017
Decision : The committee noted that the firm's application has been sent to MSME on 02.11.2016 for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 29.8.2017..			

Case No.:27/25/80-ALC2/2016	Party Name:DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2017 18.07.2017	Status: Deferred
HQ File :01/80/050/00587/AM17 /	RLA File :09/24/040/00171/AM17 /	Lic.No/Date:091006387 0 29.06.2016	Defer Date: 29.08.2017
26	Decision : The Committee noted information called for from the firm as per MSME UO No.30(6)/17-ME dated 18.04.2017 sent to the firm on 25.5.2017 and final reminder sent to the firm through e mail dated 14.7.2017. Case is deferred to 29.8.2017.		

Case No.:3/13/80-ALC2/2016	Party Name:ZENITH PRECISION PVT LTD ..	Meet No/Date:8/80- ALC2/2017 18.07.2017	Status: Deferred
HQ File :01/80/050/00344/AM17 /	RLA File :07/24/040/00142/AM17 /	Lic.No/Date:071011015 7 26.07.2016	Defer Date: 29.08.2017
27	Decision : The committee noted that the firm's application has been sent to MSME on 20.09.2016 for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 29.8.2017.		

Case No.:5/14/80-ALC2/2016	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:8/80- ALC2/2017 18.07.2017	Status: Deferred
HQ File :01/80/050/00355/AM17 /	RLA File :06/24/040/00015/AM17 /	Lic.No/Date:061003843 5 09.08.2016	Defer Date: 29.08.2017
28	Decision : The committee noted that application sent to MSME on 4.10.2016 for comments.It is decided to remind MSME to expedite their comments. Case is deferred to 29.8.2017.		

Case No.:8/13/80-ALC2/2016	Party Name:TECHNOMECH ROLL	Meet No/Date:8/80- ALC2/2017 18.07.2017	Status: Deferred
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		MANUFACTURING COMPANY PVT. LTD.,		
	HQ File :01/80/050/00349/AM17 /	RLA File :08/24/040/00195/AM17 /	Lic.No/Date:081013847 8 12.08.2016	Defer Date: 29.08.201 7
Decision : The committee noted that the firm's application has been sent to DHI on 02.12.2016 for examination and comments. DHI raised deficiency and it is decided to ask the firm to furnish information on following Sl. No 3,4,5,&11 of standard deficiency letter Case is deferred to 29.8.2017.				

	Case No.:36/19/80- ALC2/2016	Party Name:SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2017 18.07.2017	Deferred
30	HQ File :01/80/050/00431/AM17 /	RLA File :03/95/040/00365/AM17 /	Lic.No/Date:031080714 5 16.08.2016	Defer Date: 29.08.201 7
Decision : The Committee noted that hard copy of the firm's application has been not been received and reminder sent to firm & RA through e mail dated 25.5.2017 to forward 4 sets of application to DGFT HQ for consideration of the case. Case is deferred to 29.8.2017.				

	Case No.:9/13/80- ALC2/2016	Party Name:TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2017 18.07.2017	Status: Deferred
31	HQ File :01/80/050/00350/AM17 /	RLA File :53/24/040/00012/AM17 /	Lic.No/Date:531001920 3 26.08.2016	Defer Date: 29.08.201 7
Decision : The committee noted that the firm's application has been sent to MSME (Chemical) on 20.09.2016 for examination and comments. It is decided to remind MSME (chemical) to expedite their comments. Case is deferred to 29.8.2017..				

	Case No.:17/16/80- ALC2/2016	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:8/80- ALC2/2017 18.07.2017	Status: Approved
32	HQ File :01/80/050/00392/AM17/	RLA File :56/24/040/00018/AM17/	Lic.No/Date:5610004985 30.08.2016	
Decision : The committee decided to ratify the norms based on the recommendation of DIPP letter no. 12/54/2017-TSW/32 dated 18.7..2017 is as under :-				

1. Net weight of each export item at Sl. No. 1 to 7 may be specified as 10.084 Kgs.± 5%, 10.685 Kgs.± 5%, 11.304 Kgs.± 5%, 12.077 Kgs.± 5%, 12.816 Kgs.± 5%, 14.73 Kgs.± 5% & 16.158 Kgs.± 5% respectively.
2. Import items at Sl. No. 1 to 3 to be of relevant grade & thickness as contained in the export items.
3. Quantity of import item at Sl. No. 1 may be allowed as 14765 Kgs. as 1.05 Kgs./ Kg. content in export items .
4. Quantity of import item at Sl. No. 2 may be allowed as 1677 Kgs. as 1.16 Kgs./ Kg. content in export items after 1/3rd recovery from scrap.
5. Quantities of import item at Sl. No. 3 & 4 may be allowed as applied for i.e. 32985.8 Kgs. & 5980.25 Kgs. respectively as per SION C-1519.
6. Quantities of import items at Sl. No. 5 & 6 may be allowed as applied for i.e. 28290 Meters & 1066 Meters respectively on net to net basis.
7. Import items at Sl. Nos. 7 to 12 may be allowed on net to net basis with accountability clause.
8. Quantity of import item at Sl. No. 13 may be allowed on net to net basis as claimed by the firm.

RA concerned may Take further necessary action accordingly

Case No.:18/16/80-ALC2/2016	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
HQ File :01/80/050/00393/AM17 /	RLA File :56/24/040/00029/AM17 /	Lic.No/Date:561000498 6 30.08.2016	Defer Date: 29.08.2017
Decision : The committee noted that the information furnished by the firm vide their letter dated 30.5.2017 has been perused by DIPP which is not complete. The committee decided to again request the firm to furnish information as per DIPP deficiency raised vide U.O no 12/54/2017-TSW/33 dated 18.7.2017 as under :- 1. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format, export product wise. Export item (S.S. Clamping Strip) contains one "Nut" also and its weight has not been taken into account in the export weight. 2. Quantity of export item in Nos. also in addition to its weight. 3. Justification for the quantum of wastage claimed during slitting. 4. Details for the wastage claimed during finishing .			


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 Udyog Bhawan, New Delhi

.Case is deferred to 29.8.2017.

34	Case No.:19/19/80-ALC2/2016	Party Name:L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00414/AM17 /	RLA File :03/95/040/00292/AM17 /	Lic.No/Date:031080749 3 31.08.2016	Defer Date: 29.08.2017
Decision : The committee noted that as per firms request five month time already granted i.e up to sept. 2017 to furnish their reply. Case is deferred to 29.8.2017.				

35	Case No.:14/16/80-ALC2/2016	Party Name:MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00389/AM17 /	RLA File :05/24/040/00263/AM17 /	Lic.No/Date:051039960 6 02.09.2016	Defer Date: 29.08.2017
Decision : The committee noted that the firm's application has been sent to MSME (Chemical) on 02.11.2016 for examination and comments. It is decided to remind MSME (Chemical) to expedite their comments. Case is deferred to 29.8.2017.				

36	Case No.:15/16/80-ALC2/2016	Party Name:MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00390/AM17 /	RLA File :05/24/040/00270/AM17 /	Lic.No/Date:051039960 7 02.09.2016	Defer Date: 29.08.2017
Decision : The committee noted that the firm's application has been sent to MSME (Chemical) on 02.11.2016 for examination and comments. It is decided to remind MSME (Chemical) to expedite their comments. Case is deferred to 29.8.2017.				

37	Case No.:39/19/80-ALC2/2016	Party Name:BIO - TECH VISION CARE	Meet No/Date:8/80-ALC2/2017	Status:
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K. P. SINGH
उप महाविदेश व्यापार
Deputy Director General of Foreign Trade
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Udyog Bhawan, New Delhi

	PVT.LTD	18.07.2017	Approved
HQ File :01/80/050/00434/AM17/	RLA File :08/24/040/00206/AM17/	Lic.No/Date:0810138599 02.09.2016	
Decision : The committee decided to ratify the norms based upon the written comments of MSME (chemical Division) O.M No.TL-12024/32/2017-GC and F -DCMSME -20 dated 17.4.2017 is as under :- 1. Import item at Sl. No 1 to 4 allowed on net to net quantity i.e 25000 in Number terms is recommended under GN-4 with nil wastage. 2. Import item at Sl. No 5 allowed as per packing Policy. RA may take further necessary action accordingly.			

38	Case No.:27/19/80-ALC2/2016	Party Name:DRIPLEX WATER ENGINEERING PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Approved
	HQ File :01/80/050/00422/AM17/	RLA File :05/23/040/00205/AM17/	Lic.No/Date:0510399629 06.09.2016	
	Decision : The committee decided to ratify the norms based on the recommendation of DIPP letter no. 12/54/2017-TSW/38 dated 18.7.2017 is as under :- 1. Words "containing 36000 Litres of Strongly Acidic Cation Exchange, 24000 Litres of Strongly Acidic Anion Exchange" may be suffixed with the description of export item. 2. Quantity of import item at Sl. No. 1 may be allowed as 36000 Litres on net to net basis. In addition, spare quantity of this item may be allowed as per policy for import of spares. 3. Quantity of import item at Sl. No.2 may be allowed as 24000 Litres on net to net basis. In addition, spare quantity of this item may be allowed as per policy for import of spares. 4. Quantities of import items at Sl. No. 3 to 11, 14 & 15 may be allowed on net to net basis with accountability clause 5. Quantities of import items at Sl. No. 12 & 13 may be allowed may be allowed as 23 Nos. & 25 Nos. respectively on net to net basis with accountability clause. In addition, spares may be allowed as per policy for import of spares. 6. Import items at Sl. No. 16 & 17 may be allowed may be allowed as per policy for import of spares. 7. RA concerned may Take further necessary action accordingly			

39	Case No.:18/19/80-ALC2/2016	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:8/80-ALC2/2017	Status: Approved
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केंद्र प्रमुख
उप निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		18.07.2017	
HQ File :01/80/050/00413/AM17/	RLA File :03/95/040/00431/AM17/	Lic.No/Date:0310807654 07.09.2016	
Decision : The committee noted the recommendation furnished by DRDO vide their letter No. DIC/SCOMET/4803/M/17 dated 07.7.2017. The Committee decided to approve the norms as applied by the applicant.			
RA concerned may Take further necessary action accordingly			

	Case No.:26/25/80-ALC2/2016	Party Name:NUCON AEROSPACE PVT LTD	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
40	HQ File :01/80/050/00586/AM17/	RLA File :09/24/040/00281/AM17/	Lic.No/Date:0910064161 21.09.2016	Defer Date: 16.8.2017
Decision : The Committee noted that MSME vide UO No.30(7)/17-ME dated 18/04/2017 has raised deficiency in the firm's application. It is decided to remind the firm to furnish the requisite information at the earliest. Case is deferred to 16.8.2017.				

	Case No.:61/25/80-ALC2/2016	Party Name:BARODA EQUIPMENT AND VESSELS PVT LTD	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
41	HQ File :01/80/050/00621/AM17 /	RLA File :34/24/040/00182/AM17 /	Lic.No/Date:341004254 5 21.09.2016	Defer Date: 29.08.2017
Decision : The committee noted that final reminder sent to the firm on 25.5.2017, reply of the firm is awaited. Case is deferred to 29.8.2017.				

	Case No.:24/19/80-ALC2/2016	Party Name:BIO - TECH VISION CARE PVT.LTD	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Approved
4 2	HQ File :01/80/050/00419/AM17 /	RLA File :08/24/040/00238/AM17 /	Lic.No/Date:081013871 6 22.09.2016	
Decision : The committee decided to ratify the norms based upon the written comments of MSME (chemical Division) O.M No.TL-12024/32/2017-GC and F -DCMSME -20 dated 17.4.2017 is as under :- 1.Import item at Sl.NO. 1 & 2 allowed on net to net quantity i.e 100000 in Number terms is recommended under GN-4 with nil wastage.				

2.Import item at Sl. No. 3 allowed 2 % of FOB value of export product.

RA may take further necessary action accordingly.

43	Case No.: 35/19/80-ALC2/2016	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00430/AM17 /	RLA File :03/95/040/00318/AM17 /	Lic.No/Date:031080801 5 23.09.2016	Defer Date: 29.08.2017
Decision : The committee noted that DIET sent deficiency letter to the firm vide their letter dated 24.4.2017. It is decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes, failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 29.8.2017.				

44	Case No.: 32/19/80-ALC2/2016	Party Name:NEO WHEELS LTD (FRMLY KNOWN AS VERSATILE H.C.& ENG	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00427/AM17 /	RLA File :03/95/040/00775/AM16 /	Lic.No/Date:031080807 0 26.09.2016	Defer Date: 29.08.2017
Decision : The committee noted that final reminder sent to the firm on 25.5.2017, reply of the firm is awaited. Case is deferred to 29.8.2017.				

45	Case No.: 4/25/80-ALC2/2016	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00564/AM17 /	RLA File :03/95/040/00934/AM16 /	Lic.No/Date:031080807 6 26.09.2016	Defer Date: 29.08.2017
Decision : The committee noted that the firm's application has been sent to MSME on 10.03.2017 for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 29.8.2017.				

46	Case No.: 43/19/80-ALC2/2016	Party Name:TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00438/AM17 /	RLA File :53/24/040/00018/AM17 /	Lic.No/Date:531001922 8 29.09.2016	Defer Date: 29.08.201 7
	Decision : The committee noted that the firm's application has been sent to MSME (Chemical) on 13.12.2016 for examination and comments. It is decided to remind MSME (Chemical) to expedite their comments. Case is deferred to 29.8.2017.			

47	Case No.: 45/25/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:8/80- ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00605/AM17 /	RLA File :05/23/040/00296/AM17 /	Lic.No/Date:051039993 5 29.09.2016	Defer Date: 29.08.201 7
	Decision : The committee noted that as per the deficiency raised by DIPP vide their letter No 12/43/2017-TSW/52 dated 06.6.2017, letter sent to the firm through e mail on 12.7.2017 to furnish information . Case is deferred to 29.8.2017.			

48	Case No.: 8/19/80-ALC2/2016	Party Name:MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:8/80- ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00403/AM17 /	RLA File :05/24/040/00314/AM17 /	Lic.No/Date:051040003 8 05.10.2016	Defer Date: 29.08.201 7
	Decision : The committee noted that the firm's application has been sent to MSME (Chemical) on 13.12.2016 for examination and comments. It is decided to remind MSME (Chemical) to expedite their comments. Case is deferred to 29.8.2017..			

49	Case No.: 52/25/80-ALC2/2016	Party Name:EXCELLENT HI- CARE PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00612/AM17 /	RLA File :04/24/040/00105/AM17 /	Lic.No/Date:041016235 9 07.10.2016	Defer Date: 29.08.201 7

Decision : The committee noted DEIT has sent deficiency letter to the firm vide their letter No. 17 (20)/2017-IPHW dated 15.5.2017 and this office sent reminder to the firm vide e mail dated 12.7.2017. It is decided to send **final reminder** to the firm to furnish reply within 15 days of uploading of the minutes, failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 29.8.2017..

50	Case No.: 50/25/80-ALC2/2016	Party Name:BOYSEN INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00610/AM17 /	RLA File :05/23/040/00288/AM17 /	Lic.No/Date:051040008 7 13.10.2016	Defer Date: 29.08.2017
	Decision : The committee noted that the firm's application has been sent to MSME on 10.03.2017 for examination and comments. Firm vide e mail dated 15.5.2017 stated that above authorisation is issued under repeat basis. It is decided to confirm from RA concerned regarding whether authorisation is issued on repeat basis or not. Case is deferred to 29.8.2017.			

51	Case No.: 34/19/80-ALC2/2016	Party Name:THERMAX LTD.,	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00429/AM17 /	RLA File :31/83/040/00088/AM17 /	Lic.No/Date:311006636 8 18.10.2016	Defer Date: 29.08.2017
	Decision : The committee noted that the firm's application has been sent to DHI on 13.12.2016 for examination and comments and again firm's application sent to the DHI on 16.03.2017. It is decided to remind DHI to expedite their comments. Case is deferred to 29.8.2017.			

52	Case No.: 26/19/80-ALC2/2016	Party Name:CARPASTRETC H INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00421/AM17 /	RLA File :31/83/040/00096/AM17/	Lic.No/Date:311006636 9 19.10.2016	Defer Date: 29.08.2017
	Decision : The committee noted that the firm's application has been sent to MSME (Chemical) on 13.12.2016 for examination and comments. It is decided to remind MSME (Chemical) to expedite their comments. Case is deferred to 29.8.2017.			

53	Case No.: 13/19/80-	Party Name:TERUMO	Meet No/Date:8/80-	Status:
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के. पी. सिंह / K. P. SINGH
उप महा निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
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Udyog Bhawan, New Delhi

ALC2/2016	PENPOL PRIVATE LIMITED	ALC2/2017 18.07.2017	Deferred
HQ File :01/80/050/00408/AM17 /	RLA File :53/24/040/00020/AM17 /	Lic.No/Date:531001923 4 27.10.2016	Defer Date: 29.08.2017
Decision : The committee noted that the firm's application has been sent to MSME (Chemical) on 13.12.2016 for examination and comments. It is decided to remind MSME (Chemical) to expedite their comments. Case is deferred to 29.8.2017..			

Case No.:62/25/80-ALC2/2016	Party Name:BARODA EQUIPMENT AND VESSELS PVT LTD	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
HQ File :01/80/050/00622/AM17 /	RLA File :34/24/040/00214/AM17 /	Lic.No/Date:341004263 7 28.10.2016	Defer Date: 29.08.2017
54	Decision : The Committee noted that as per the deficiency raised by DIPP. Letter sent to the firm vide e mail on 12.7.2017 to furnish the information. It is decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes, failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 29.8.2017..		

Case No.:29/25/80-ALC2/2016	Party Name:RAGHU VAMSI MACHINE TOOLS PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
HQ File :01/80/050/00589/AM17 /	RLA File :09/24/040/00418/AM17 /	Lic.No/Date:091006435 2 07.11.2016	Defer Date: 29.08.2017
55	Decision : The Committee noted that the firm has not replied to the deficiency letter (raised by MSME) sent to the firm vide e mail dated 5.4.2017 followed by e mail reminder dated 25.5.2017 and final reminder sent vide e mail on 11.7.2017 Case is deferred to 29.8.2017.		

Case No.:51/25/80-ALC2/2016	Party Name:ROBERTSHAW CONTROLS PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status Deferred
HQ File :01/80/050/00611/AM17 /	RLA File :31/83/040/00105/AM17 /	Lic.No/Date:311006639 4 11.11.2016	Defer Date: 29.08.2017
56			

17

के. पी. सिंह / K. P. SINGH
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Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision : The Committee noted that information called for from the firm as per DIPP U.O No12/32/2017-TSW dated 28/04/2017 followed by reminder issued to the firm on 25.5.2017 and final reminder sent to the firm vide e mail on 11.7.2017 . Case is deferred to 29.8.2017.

57	Case No.:28/25/80-ALC2/2016	Party Name:DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00588/AM17 /	RLA File :09/24/040/00422/AM17 /	Lic.No/Date:091006440 4 18.11.2016	Defer Date: 29.08.2017

Decision : The Committee noted that MSME vide ID Note No.30(5)/17-ME dated 18.04.2017 has raised deficiency in the firm's application and deficiency letter issued to the firm on 25.5.2017 and final reminder sent to the firm vide e mail on 11.7.2017 . Case is deferred to 29.8.2017.

58	Case No.:48/19/80-ALC2/2016	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00443/AM17 /	RLA File :03/94/040/00714/AM17 /	Lic.No/Date:031080918 7 22.11.2016	Defer Date: 29.08.2017

Decision : The Committee noted that DIET has issued deficiency letter to the firm vide letter No. 17/42/2016-IPHW dated 5.6.2017 sent to the firm vide e mail dated 12.7.2017 to furnish information. . It is decided to send **final reminder** to the firm to furnish reply within 15 days of uploading of the minutes, failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 29.8.2017.

59	Case No.:45/19/80-ALC2/2016	Party Name:SIRIA IMPEX PVT.LTD.	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00440/AM17 /	RLA File :05/24/040/00409/AM17 /	Lic.No/Date:051040055 3 30.11.2016	Defer Date: 29.08.2017

Decision : The Committee noted that hard copy of the firm's application has been not been received. Letter sent to the RA and firm vide e mail on 25.5.2017 to forward 4 sets of application to DGFT HQ for consideration of the case.
Case is deferred to 29.8.2017..

60	Case No.:46/19/80-ALC2/2016	Party Name:SPIRAL EHL ENGINEERING	Meet No/Date:8/80-ALC2/2017	Status: Deferred
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		PRIVATE LIMITED	18.07.2017	
	HQ File :01/80/050/00441/AM17 /	RLA File :05/24/040/00378/AM17 /	Lic.No/Date:051040057 9 01.12.2016	Defer Date: 29.08.2017
Decision : The committee noted the comments furnished by DRDO vide their letter No.DIC/SCOMET/4801/M/17 dated 28.4.2017. The information called for from the firm vide e mail dated 13.7.2017 is awaited. case is deferred to 29.8.2017.				

	Case No.:5/25/80-ALC2/2016	Party Name:KELVION INDIA PVT LTD	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
61	HQ File :01/80/050/00565/AM17 /	RLA File :03/94/040/00791/AM17 /	Lic.No/Date:031080980 6 14.12.2016	Defer Date: 29.08.2017
Decision : The committee noted that DIPP raised deficiency letter No. 12/43/2017-TSW/66 dated 06.6.2017 , letter sent to the firm vide e mail dated 12.7.2017 to furnish information. case is deferred to 29.8.2017.				

	Case No.:58/25/80-ALC2/2016	Party Name:STEEL STRIPS WHEELS LTD.	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
62	HQ File :01/80/050/00618/AM17 /	RLA File :30/24/040/00031/AM17 /	Lic.No/Date:301010390 6 23.12.2016	Defer Date: 29.08.2017
Decision : The Committee noted that information furnished by the firm vide their letter dated 5.6.2017 sent to the DHI on 7.6.2017 for their comments. Case is deferred to 29.8.2017.				

	Case No.:28/5/80-ALC2/2017	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Approved
63	HQ File :01/80/050/00089/AM18/	RLA File :09/24/040/00480/AM17/	Lic.No/Date:0910064517 23.12.2016	
Decision : The committee decided to ratify the norms based on the recommendation of DHI letter No. TSWB FN 3 (56) / 2016 dated 07.7.2017 (copy of the letter attached).				
RA concerned may Take further necessary action accordingly .				

64	Case No.:29/5/80-	Party Name:AZAD	Meet No/Date:8/80-	Status:
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19

के० पी० सिंह / K. P. SINGH
उप महा निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

ALC2/2017	ENGINEERING PRIVATE LIMITED	ALC2/2017 18.07.2017	Approved
HQ File :01/80/050/00090/AM18/	RLA File :09/24/040/00486/AM17/	Lic.No/Date:0910064519 23.12.2016	
Decision : The committee decided to ratify the norms based on the recommendation of DHI letter No. TSWB FN 3 (54) / 2016 dated 07.7.2017 (copy of the letter attached). RA concerned may Take further necessary action accordingly.			

Case No.:31/5/80- ALC2/2017	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2017 18.07.2017	Status: Approved
HQ File :01/80/050/00092/AM18/	RLA File :09/24/040/00489/AM17/	Lic.No/Date:0910064516 23.12.2016	
65	Decision : The committee decided to ratify the norms based on the recommendation of DHI letter No. TSWB FN 3 (54) / 2016 dated 07.7.2017 (copy of the letter attached). RA concerned may Take further necessary action accordingly.		

Case No.:27/5/80- ALC2/2017	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2017 18.07.2017	Status: Approved
HQ File :01/80/050/00088/AM18/	RLA File :09/24/040/00485/AM17/	Lic.No/Date:0910064533 26.12.2016	
66	Decision : The committee decided to ratify the norms based on the recommendation of DHI letter No. TSWB FN 3 (54) / 2016 dated 07.7.2017 (copy of the letter attached).. RA concerned may Take further necessary action accordingly.		

Case No.:30/5/80- ALC2/2017	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2017 18.07.2017	Status: Approved
HQ File :01/80/050/00091/AM18/	RLA File :09/24/040/00488/AM17/	Lic.No/Date:0910064536 26.12.2016	
67	Decision : The committee decided to ratify the norms based on the recommendation of DHI letter No. TSWB FN 3 (54) / 2016 dated 07.7.2017 (copy of the letter attached). RA concerned may Take further necessary action accordingly		

68	Case No.:17/25/80-	Party Name:ALPINE	Meet No/Date:8/80-	Status:
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केंद्र प्रमुख/ K. P. SINGH
उप महासंचालक विदेश व्यापार
Deputy Director General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

ALC2/2016	COILS LLP	ALC2/2017 18.07.2017	Deferred
HQ File :01/80/050/00577/AM17 /	RLA File :04/24/040/00175/AM17 /	Lic.No/Date:041016265 2 02.01.2017	Defer Date: 29.08.2017
Decision : The Committee noted that DIPP raised deficiency vide U.O No. 12 /32/2017-TSW dated 28.4.2017, letter sent to the firm on 25.5.2017 to furnish the requisite the information . It is decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes, failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 29.8.2017.			

Case No.:20/25/80-ALC2/2016	Party Name:PANELLI PUMPS & MOTORS PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Rejected
HQ File :01/80/050/00580/AM17/	RLA File :08/24/040/00408/AM17/	Lic.No/Date:0810139447 03.01.2017	
69	Decision : The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter dated 14.03.2017 sent to the firm on 05.04.2017 through email and final reminder sent to the firm on 25.5.2017. It is decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly		

Case No.:33/25/80-ALC2/2016	Party Name:BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Rejected
HQ File :01/80/050/00593/AM17/	RLA File :04/24/040/00159/AM17/	Lic.No/Date:0410162667 06.01.2017	
70	Decision : The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter dated 14.03.2017 sent to the firm on 05.04.2017 and final reminder sent on 25.5.2017. . It is decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly		

Case No.:34/25/80-ALC2/2016	Party Name:BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Rejected
71	HQ File :01/80/050/00594/AM17/	RLA File :04/24/040/00158/AM17/	Lic.No/Date:0410162668 06.01.2017
Decision : The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter dated 14.03.2017 sent to the firm on 05.04.2017 and			

final reminder sent on 25.5.2017. . It is decided to **reject** the case with direction to the firm to pay applicable custom duty with interest for EODC.

RA may take further necessary action accordingly

72	Case No.:60/25/80-ALC2/2016	Party Name:GOA THERMOSTATIC INSTRUMENTS PVT. LTD.,	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00620/AM17 /	RLA File :17/24/040/00171/AM17 /	Lic.No/Date:1710006533 06.01.2017	Defer Date: 29.08.2017
	Decision : The Committee noted that deficiency raised by DIPP UO No.12/32/2017-TSW/95 dated 28/04/2017, letter sent to the firm on 25.5.2017 and 12.7.2017 to furnish information. It is decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes, failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 29.8.2017.			

73	Case No.:23/25/80-ALC2/2016	Party Name:ITRON INDIA PVT. LTD.	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00583/AM17 /	RLA File :05/23/040/00354/AM17 /	Lic.No/Date:0510401221 10.01.2017	Defer Date: 29.08.2017
	Decision : The committee noted that deficiency raised by DIPP vide their U.O.No 12/54/2017-TSW/73 dated 18.7.2017. It is decided to call for the following information from the firm:- 1. There are eight export items but the information has been given only for one item namely, Multijet Magnetic Type Water Meter of Dia 15 MM which is not covered in the list of export items in this Advance Authorisation . Information in respect of Sl. No. 4, 5 & 8 of Standard Deficiency Format may therefore, be submitted for all the eight export items covered in the Advance Authorisation. 2. Weight of Multijet Magnetic Type Water Meter of Dia 15MM has been given as 710± 20 gms., whereas net weight of imported and indigenous items in this export item is 726.32 gms. & 61.92 gms. respectively (Total: 788.24 gms.) and the same may be clarified. Case is deferred to 29.8.2017.			

74	Case No.:24/25/80-ALC2/2016	Party Name:ITRON INDIA PVT. LTD.	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Approved
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के० पी० सिंह / K. P. SINGH
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Udyog Bhawan, New Delhi

HQ File :01/80/050/00584/AM17/	RLA File :05/23/040/00364/AM17/	Lic.No/Date:0510401222 10.01.2017	
Decision : The committee decided to ratify the norms based on the recommendation of DIPP letter no. 12/54/2017-TSW/74 dated 18.7..2017 is as under :- 1. Net weight of export item may be specified as 15760 Kgs. 2. Weight of import item at Sl. No. 3 may be specified as 10700 Kgs. 3. Import items at Sl. No. 1 to 18 may be allowed on net to net with accountability clause. RA concerned may Take further necessary action accordingly			

Case No.:25/25/80-ALC2/2016	Party Name:ITRON INDIA PVT. LTD.	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
HQ File :01/80/050/00585/AM17 /	RLA File :05/23/040/00381/AM17 /	Lic.No/Date:051040122 3 10.01.2017	Defer Date: 29.08.2017
Decision : The Committee noted that information furnished by the firm vide their letter dated 14.6.2017 has been perused by DIPP is not complete. DIPP has raised deficiency letter No. 12/54/2017-TSW/75 dated 18.7.2017 , it is decided to ask the firm to furnish following information : 1. There are three export items (Multijet Magnetic Type Water Meters) of Dia 15MM, Dia 20 MM & Dia 25MM., but the information has been given only for one export item namely, Multijet Magnetic Type Water Meter of Dia 15 MM. Information in respect of Sl. No. 4 & 5 of Standard Deficiency Format may therefore, be submitted for water meters of Dia 20 MM & Dia 25MM also. 2. Weight of Multijet Magnetic Type Water Meter of Dia 15MM has been given as 710± 20 gms,, whereas net weight of imported and indigenous items in this export item is 726.32 gms. & 61.92 gms. respectively (Total: 788.24 gms.) and the same may be clarified. 3. Details of import item at Sl. No. 16 and its specific use in the export product. Case is deferred to 29.8.2017.			

Case No.:33/5/80-ALC2/2017	Party Name:RAGHU VAMSI MACHINE TOOLS PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status Deferred
HQ File :01/80/050/00094/AM18 /	RLA File :09/24/040/00523/AM17 /	Lic.No/Date:091006457 6 12.01.2017	Defer Date: 29.08.201

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Decision : The committee noted that the application received sent to DHI on 6.6.2017 for their examination and comments. It is decided to ask the firm to furnish information on following :- Sl. No 3,4,5 &11 of Standard Deficiency letter (export product wise) Case is deferred to 29.8.2017.			

	Case No.: 38/5/80-ALC2/2017	Party Name: FUTURE TECH ENGINEERING PVT.LTD,	Meet No/Date: 8/80-ALC2/2017 18.07.2017	Status: Deferred
77	HQ File :01/80/050/00099/AM18 /	RLA File :07/24/040/00311/AM17 /	Lic.No/Date:071011095 2 12.01.2017	Defer Date: 29.08.2017
Decision : The committee noted that the application received sent to DRDO on 6.6.2017 for their examination and comments. Case is deferred to 29.8.2017.				

	Case No.: 64/25/80-ALC2/2016	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date: 8/80-ALC2/2017 18.07.2017	Status: Deferred
78	HQ File :01/80/050/00624/AM17 /	RLA File :34/24/040/00289/AM17 /	Lic.No/Date:341004285 5 17.01.2017	Defer Date: 29.08.2017
Decision : The Committee noted that deficiency raised by DIPP vide UO No.12/32/2017-TSW/99 dated 28/04/2017, letter sent to the firm on 25.5.2017 and final reminder sent on 12.7.2017 to furnish the requisite information. Case is deferred to 29.8.2017.				

	Case No.: 35/25/80-ALC2/2016	Party Name: JSSI HYDRAULICS (P) LTD	Meet No/Date: 8/80-ALC2/2017 18.07.2017	Status: Deferred
79	HQ File :01/80/050/00595/AM17 /	RLA File :05/23/040/00455/AM17 /	Lic.No/Date:051040133 7 18.01.2017	Defer Date: 29.08.2017
Decision : The Committee noted that the firm has not replied to the deficiency letter sent on 05.04.2017 through email. It is decided to send final reminder to the firm to furnish reply within 15 days of uploading of the minutes failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 18.7.2017.				

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80	Case No.:38/25/80-ALC2/2016	Party Name:GRAND PRIX ENGINEERING PVT.LTD.	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00598/AM17 /	RLA File :05/23/040/00489/AM17 /	Lic.No/Date:051040133 5 18.01.2017	Defer Date: 29.08.2017
	Decision : The Committee noted that deficiency raised by DIPP vide UO No.12/32/2017-TSW/103 dated 28/04/2017, letter sent to the firm on 25.5.2017 and final reminder sent on 12.7.2017 to furnish the requisite information. Case is deferred to 29.8.2017.			

81	Case No.:56/25/80-ALC2/2016	Party Name:TUBEX INDIA	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00616/AM17 /	RLA File :05/24/040/00528/AM17 /	Lic.No/Date:051040134 6 19.01.2017	Defer Date: 29.08.2017
	Decision : The Committee noted that information called for from the firm vide e mail dated 25.5.2017 has not been received and final reminder sent on 12.7.2017.. Case is deferred to 29.8.2017			

82	Case No.:40/25/80-ALC2/2016	Party Name:THE INDURE PVT. LTD	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00600/AM17 /	RLA File :05/24/040/00473/AM17 /	Lic.No/Date:051040136 2 20.01.2017	Defer Date: 29.08.2017
	Decision : The Committee noted that deficiency raised by DIPP vide UO No.12/32/2017-TSW/106 dated 28/04/2017. letter sent to the firm on 25.5.2017 to furnish the requisite information and final reminder sent through e mail on 11.7.2017 . Case is deferred to 29.8.2017.			

83	Case No.:39/25/80-ALC2/2016	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00599/AM17 /	RLA File :05/23/040/00493/AM17 /	Lic.No/Date:051040141 5 30.01.2017	Defer Date: 29.08.2017
	Decision : The Committee noted that deficiency raised by DHI sent to the firm			

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through e mail dated 10.7.2017. Case is deferred to 29.8.2017.

84	Case No.:12/25/80-ALC2/2016	Party Name:RIDDHI SIDDHI INDUSTRIES	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00572/AM17 /	RLA File :31/83/040/00131/AM17 /	Lic.No/Date:311006656 8 31.01.2017	Defer Date: 29.08.2017
	Decision : The Committee noted that the firm has not replied to the deficiency (raised by DIPP) sent to the firm on 05.04.2017 and final reminder sent through e mail dated 25.5.2017. Case is deferred to 29.8.2017.			

85	Case No.:18/25/80-ALC2/2016	Party Name:M M AQUA TECHNOLOGIES LTD.	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00578/AM17 /	RLA File :05/24/040/00021/AM14 /	Lic.No/Date:051040144 0 31.01.2017	Defer Date: 29.08.2017
	Decision : The Committee noted that application sent to MSME on 10.3.2017. It is decided to remind MSME to expedite their comments.. case is deferred to 29.8.2017.			

86	Case No.:36/25/80-ALC2/2016	Party Name:GLOVIS INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: closed
	HQ File :01/80/050/00596/AM17/	RLA File :04/24/040/00180/AM17/	Lic.No/Date:0410162754 31.01.2017	
	Decision : The committee noted that this case has already approved in norms committee meeting no 5 held on 6.6.2017 . It is decided to withdraw the case from agenda.			

87	Case No.:55/25/80-ALC2/2016	Party Name:TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00615/AM17 /	RLA File :53/24/040/00026/AM17 /	Lic.No/Date:531001927 6 02.02.2017	Defer Date: 29.08.2017
	Decision : : The Committee noted that the firm's application has been sent to			

MSME (Chemical) on 10.03.2017 for examination and comments. It is decided to remind MSME (Chemical) to expedite their comments.
Case is deferred to 29.8.2017.

88	Case No.: 11/25/80-ALC2/2016	Party Name: AKSH OPTIFIBRE LTD	Meet No/Date: 8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00571/AM17 /	RLA File :05/23/040/00524/AM17 /	Lic.No/Date:051040150 6 03.02.2017	Defer Date: 29.08.2017
	Decision : The committee noted that DIET has called for information from the firm directly vide their deficiency letter no 17/21/2017-IPHW dated 12.5.2017 and final reminder sent to the firm through e mail dated 11.7.2017.. Case is deferred to 29.8.2017.			

89	Case No.: 21/25/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date: 8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00581/AM17 /	RLA File :05/23/040/00501/AM17 /	Lic.No/Date:051040152 3 06.02.2017	Defer Date: 29.08.2017
	Decision : The Committee noted that the firm's application has been sent to DHI on 15.03.2017 for examination and comments. It is decided to remind DHI to expedite their comments.. Case is deferred to 29.8.2017.			

90	Case No.: 24/5/80-ALC2/2017	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date: 8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00085/AM18 /	RLA File :09/24/040/00581/AM17 /	Lic.No/Date:091006466 3 07.02.2017	Defer Date: 29.08.2017
	Decision : The Committee noted that application sent to DHI on 6.6.2017 for examination and comments. case is deferred to 29.8.2017.			

91	Case No.: 25/5/80-ALC2/2017	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date: 8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00086/AM18 /	RLA File :09/24/040/00579/AM17 /	Lic.No/Date:091006466 4 07.02.2017	Defer Date: 29.08.2017
	Decision : The Committee noted that application sent to DHI on 6.6.2017 for			

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examination and comments. case is deferred to 29.8.2017.

92	Case No.:26/5/80-ALC2/2017	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Approved
	HQ File :01/80/050/00087/AM18/	RLA File :09/24/040/00580/AM17/	Lic.No/Date:0910064662 07.02.2017	
	Decision : The committee decided to ratify the norms based on the recommendation of DHI letter No. TSWB FN 3 (56) / 2016 dated 07.7.2017 (copy of the letter attached). RA concerned may take further necessary action accordingly .			

93	Case No.:32/5/80-ALC2/2017	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Approved
	HQ File :01/80/050/00093/AM18/	RLA File :09/24/040/00578/AM17/	Lic.No/Date:0910064672 08.02.2017	
	Decision : The committee decided to ratify the norms based on the recommendation of DHI letter No. TSWB FN 3 (56) / 2016 dated 07.7.2017 (copy of the letter attached). RA concerned may Take further necessary action accordingly .			

94	Case No.:42/25/80-ALC2/2016	Party Name:MARUTI HYDRAULICS PVT. LTD.	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00602/AM17 /	RLA File :31/83/040/00153/AM17 /	Lic.No/Date:311006658 7 14.02.2017	Defer Date: 29.08.2017
	Decision : The Committee noted that the firm's application has been sent to MSME on 10.03.2017 for examination and comments. It is decided to remind MSME to expedite their comments. Case is deferred to 29.8.2017.			

95	Case No.:22/5/80-ALC2/2017	Party Name:FRIZAIR PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00083/AM18 /	RLA File :09/24/040/00565/AM17 /	Lic.No/Date:091006472 6 27.02.2017	Defer Date: 29.08.2017
	Decision : The Committee noted , deficiency letter sent to the firm through e mail on 18.3.2017 to furnish information in respect of Sl. No.3, 4, 5 & 11 of Standard Deficiency Format, export product wise. It is decided to send final reminder to			

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the firm to furnish reply within 15 days of uploading of the minutes, failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 29.8.2017.

96	Case No.:20/5/80-ALC2/2017	Party Name:FUTURE TECH ENGINEERING PVT.LTD,	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00081/AM18 /	RLA File :07/24/040/00399/AM17 /	Lic.No/Date:071011129 7 20.03.2017	Defer Date: 29.08.2017
Decision : The Committee noted that application sent to MSME on 06.6.2017 for examination and comments. case is deferred to 29.8.2017.				

97	Case No.:4/5/80-ALC2/2017	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00065/AM18 /	RLA File :05/24/040/00643/AM17 /	Lic.No/Date:051040204 1 23.03.2017	Defer Date: 29.08.2017
Decision : The Committee noted that deficiency raised by DIPP vide U.O No. 12/54/2017 –TSW /97 dated 18.7.2017 . It is decided to call for the following information from the firm :-				
1. As per process schedule, "Cut Blank" size is Ø 130x 124 mm(L) .Whereas, for material requirement per piece, "Cut Blank" length has been taken as 126 mm and the same may be clarified. 2. Sale price of copper scrap generated during the manufacturing process supported by documentary evidence like copies of sale invoices.				
case is deferred to 29.8.2017.				

98	Case No.:8/5/80-ALC2/2017	Party Name:OAM SAAI INTERNATIONAL INC.	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00069/AM18 /	RLA File :05/24/040/00649/AM17 /	Lic.No/Date:051040205 5 24.03.2017	Defer Date: 29.08.2017
Decision : The Committee noted that application sent to MSME on 06.6.2017 for examination and comments. case is deferred to 29.8.2017.				

99	Case No.:18/5/80-ALC2/2017	Party Name:SARA SAE PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2017	Status: Deferred
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		18.07.2017	
HQ File :01/80/050/00079/AM18 /	RLA File :61/24/040/00006/AM17 /	Lic.No/Date:611000141 4 24.03.2017	Defer Date: 29.08.201 7
Decision : The Committee noted that application sent to MSME on 06.6.2017 for examination and comments. case is deferred to 29.8.2017..			

10	Case No.:21/5/80- ALC2/2017	Party Name:HELVOET RUBBER AND PLASTIC TECHNOLOGIES INDIA P.L.	Meet No/Date:8/80- ALC2/2017 18.07.2017	Status: Deferred
0	HQ File :01/80/050/00082/AM18 /	RLA File :31/83/040/00182/AM17 /	Lic.No/Date:311006665 0 31.03.2017	Defer Date: 29.08.201 7
Decision : The Committee noted that application sent to DIPP (CHEMICAL) on 06.6.2017 for examination and comments. case is deferred to 29.8.2017.				

10	Case No.:23/5/80- ALC2/2017	Party Name:TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2017 18.07.2017	Status: Deferred
1	HQ File :01/80/050/00084/AM18 /	RLA File :53/24/040/00028/AM17 /	Lic.No/Date:531001931 2 03.04.2017	Defer Date: 29.08.201 7
Decision : The Committee noted that application sent to MSME on 06.6.2017 for examination and comments. case is deferred to 29.8.2017.				

10	Case No.:9/5/80- ALC2/2017	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:8/80- ALC2/2017 18.07.2017	Status: Deferred
2	HQ File :01/80/050/00070/AM18 /	RLA File :05/23/040/00584/AM17 /	Lic.No/Date:051040218 0 06.04.2017	Defer Date: 29.08.201 7
Decision : The Committee noted that deficiency raised by DIPP vide u.o No. 12/54/2017 –TSW/102 dated 18.7.2017. It is decided to call for following information from the firm :-				
1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise. 2. Quantity of export item in meters also in addition to its weight. 3. Quantities of import items at Sl. No. 1 to 5 in meters also in				

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	addition to their weights. 4. Quantities of import items at Sl. No. 6 to 12 in Nos. also in addition to their weights. case is deferred to 29.8.2017.
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	Case No.:15/5/80-ALC2/2017	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
103	HQ File :01/80/050/00076/AM18 /	RLA File :04/24/040/00235/AM17 /	Lic.No/Date:0410162959 07.04.2017	Defer Date: 29.08.2017
	Decision : The Committee noted that application sent to MSME on 06.6.2017. It is decided to send the application to DHI for their comments..case is deferred to 29.8.2017.			

	Case No.:16/5/80-ALC2/2017	Party Name:ALPINE COILS LLP	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status:Deffered
104	HQ File :01/80/050/00077/AM18/	RLA File :04/24/040/00234/AM17/	Lic.No/Date:0410162960 07.04.2017	Defer Date: 29.08.2017
	Decision : The committee noted that deficiency raised by DIPP vide their letter No 12, TSW/115 dated 6.6.2017 and letter sent to the firm vide e mail on 12.7.2017. case is deferred to 29.8.2017.			

	Case No.:13/5/80-ALC2/2017	Party Name:SENIOR INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Approve d
105	HQ File :01/80/050/00074/AM18 /	RLA File :05/24/040/00012/AM18 /	Lic.No/Date:0510402202 12.04.2017	
	Decision : The committee decided to ratify the norms based on the recommendation of DIPP letter no. 12/54/2017-TSW/105 dated 18.7.2017 as under :- 1. Quantities of import items at Sl. No. 1 to 11 & 13 to 22 may be allowed on net to net basis with accountability clause. 2. Quantity of import item at Sl. No. 12 may be allowed upto 0.5 % of FOB value of export item at Sl. No. 1. 3. Quantity of import item at Sl. No. 23 may be allowed upto 0.5 % of FOB value of export item at Sl. No. 2.			

RA concerned may Take further necessary action accordingly

106	Case No.:17/5/80-ALC2/2017	Party Name:KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00078/AM18 /	RLA File :02/24/040/00003/AM18 /	Lic.No/Date:021020753 5 18.04.2017	Defer Date: 29.08.2017
Decision : The Committee noted that application sent to MSME on 06.6.2017 for examination and comments. case is deferred to 29.8.2017.				

107	Case No.:27/8/80-ALC2/2017	Party Name:NEOTISS LIMITED	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Approve d
	HQ File :01/80/050/00171/AM18 /	RLA File :09/24/040/00693/AM17 /	Lic.No/Date:091006492 5 18.04.2017	:
Decision : The committee decided to ratify the norms based on the recommendation of DIPP letter no. 12/54/2017-TSW/107 dated 18.7.2017 is as under :- 1. Words" Welded Titanium" may be prefixed with the description of export item. 2. Words " of relevant grade & thickness" may be suffixed with the descriptions of import item and its quantity may be allowed as 95865 Kgs. as 1.05 Kgs./Kg. content in export item.				
RA concerned may Take further necessary action accordingly				

108	Case No.:14/5/80-ALC2/2017	Party Name:OAM SAAI INTERNATIONAL INC.	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00075/AM18 /	RLA File :05/24/040/00023/AM18 /	Lic.No/Date:051040227 8 20.04.2017	Defer Date: 29.08.2017
Decision : The Committee noted that application sent to MSME on 06.6.2017 for examination and comments. case is deferred to 29.8.2017.				

109	Case No.:10/5/80-ALC2/2017	Party Name:MITSUBISHI ELECTRIC INDIA PVT LTD	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00071/AM18	RLA File :05/24/040/00019/AM18	Lic.No/Date:051040231 1	Defer Date:

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के० पी० सिंह/K. P. SINGH
उप महा निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

/	/	21.04.2017	29.08.2017
Decision : The Committee noted that application sent to MSME,DHI and DIPP returned by them. It is decided to send the application to DEIT on 5.7.2017 for their comments. case is deferred to 29.8.2017.			

	Case No.:7/8/80-ALC2/2017	Party Name:BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
110	HQ File :01/80/050/00151/AM18 /	RLA File :03/94/040/00071/AM18 /	Lic.No/Date:0310812707 24.04.2017	Defer Date: 29.08.2017
Decision : The Committee noted that application sent to DHI on 12.7.2017 for their examination and comments. case is deferred to 29.8.2017				

	Case No.:9/8/80-ALC2/2017	Party Name:BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
111	HQ File :01/80/050/00153/AM18 /	RLA File :03/94/040/00073/AM18 /	Lic.No/Date:0310812709 24.04.2017	Defer Date: 29.08.2017
Decision : The Committee noted that application sent to DHI on 12.7.2017 for their examination and comments. case is deferred to 29.8.2017				

	Case No.:10/8/80-ALC2/2017	Party Name:BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
112	HQ File :01/80/050/00154/AM18 /	RLA File :03/94/040/00059/AM18 /	Lic.No/Date:0310812702 24.04.2017	Defer Date: 29.08.2017
Decision : The Committee noted that application sent to DHI on 12.7.2017 for their examination and comments. case is deferred to 29.8.2017.				

	Case No.:32/8/80-ALC2/2017	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Approved
113	HQ File :01/80/050/00176/AM18 /	RLA File :56/24/040/00048/AM17 /	Lic.No/Date:5610005124 24.04.2017	:

Decision : The committee decided to ratify the norms based on the recommendation of DIPP letter no. 12/54/2017-TSW/113 dated 18.7.2017 is as under :-

1. Net weights of 50 MT, 60.7 MT & 72.1 MT, may be specified with the quantities of export products at Sl. No. 1, 2 & 3 respectively.
2. Import items at Sl. No. 1 to 3 shall be of relevant grade and thickness as contained in the export products.
3. Import item at Sl. No. 5 shall be of relevant grade and size as contained in the export products.
4. Quantity of import item at Sl. No. 1 may be allowed as 8647 Kgs. as 1.05 Kgs./ Kg. content in export items .
5. Quantity of import item at Sl. No. 2 may be allowed as 708 Kgs. as 1.18 Kgs./ Kg. content in export items after 1/3rd recovery from scrap.
6. Quantities of import item at Sl. No. 3 & 4 may be allowed as 117900 Kgs. & 21375 Kgs. respectively as per SION C-1519.
7. Quantity of import item at Sl. No. 5 may be allowed as 22170 Kgs. as 1.20 Kgs./ Kg. content in export items after 20 % recovery from scrap.
8. Description of import item at Sl. No. 6 may be corrected as "Rubber Cable 4Cx2.5 Sq.mm" and its quantity may be allowed on net to net basis as claimed by the firm.
9. Import items at Sl. Nos. 7 to 12, 14 & 15 may be allowed as applied for i.e. 3000 Nos. each on net to net basis with accountability clause.
10. Quantity of import item at Sl. No. 13 may be allowed on net to net basis as claimed by the firm.

RA concerned may Take further necessary action accordingly

11 4	Case No.:29/8/80-ALC2/2017	Party Name:NUCON AEROSPACE PVT LTD	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00173/AM18 /	RLA File :09/24/040/00652/AM17 /	Lic.No/Date:091006496 6 25.04.2017	Defer Date: 29.08.2017
Decision : The Committee noted that application sent to MSME on 12.7.2017 for their examination and comments. case is deferred to 29.8.2017.				

11 5	Case No.:41/5/80-ALC2/2017	Party Name:TEMA INDIA LIMITED	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Approve d
	HQ File :01/80/050/00102/AM18	RLA File :03/95/040/00959/AM17	Lic.No/Date:031081294 1	

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के० पी० सिंह / K. P. SINGH
उप महासंचालक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महासंचालक
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

/	/	28.04.2017	
Decision : The committee decided to ratify the norms based on the recommendation of DIPP letter no. 12/54/2017-TSW/115 dated 18.7.2017 is as under :-			
1. Net Empty weight of each export item at Sl. No. 1 to 4 may be specified as 40.91 MT. 2. Net Empty weight of each export item at Sl. No. 5 to 8 may be specified as 22 MT. 3. Net Empty weight of each export item at Sl. No. 9 to 12 may be specified as 51.53 MT 4. Quantity of import item at Sl. No. 1 may be allowed as 156 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 94909 Kgs. as 1.02 Kgs/Kg. content in the export products. 5. Quantity of import item at Sl. No. 2 may be allowed as 104 Nos. on net to net basis. Duty free weight of this item may be allowed as 80752 Kgs. as 1.053 Kgs/Kg. content in the export product after taking 20% recovery from scrap. 6. Word "Relevant" may be prefixed with the description of import items at Sl. No. 3, 4 & 6. 7. Quantity of import item at Sl. No. 3 may be allowed as 8533 Kgs. as 1.247 Kgs/Kg. content in the export product after taking 1/3rd recovery from scrap. 8. Quantity of import item at Sl. No. 4 may be allowed as 106973 Kgs. as 1.104 Kgs/Kg. content in the export product after taking 1/3rd recovery from scrap. 9. Import item at Sl. No. 5 may be deleted as not required by the firm. 10. Quantity of import item at Sl. No. 6 may be allowed as 48783 Kgs. as 1.053 Kgs/Kg. content in the export product after taking 1/3rd recovery from scrap			
RA concerned may Take further necessary action accordingly			

11 6	Case No.: 22/8/80-ALC2/2017	Party Name: FLASH FORGE PVT LTD	Meet No/Date: 8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00166/AM18 /	RLA File :26/24/040/00003/AM18 /	Lic.No/Date: 261001279 1 28.04.2017	Defer Date: 29.08.2017
	Decision : The Committee noted that hard copy of the firm's application not received. It is decided to request RA & firm to submit 4 set of application to DGFT HQ for consideration of the case. Case is deferred to 29.8.2017.			
11 7	Case No.: 19/5/80-ALC2/2017	Party Name: HELVOET RUBBER AND PLASTIC	Meet No/Date: 8/80-ALC2/2017 18.07.2017	Status: Deferred

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के० पी० सिंह / K. P. SINGH
 उप महासंचालक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार/Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

		TECHNOLOGIES INDIA P.L.		
	HQ File :01/80/050/00080/AM18 /	RLA File :31/83/040/00020/AM18 /	Lic.No/Date:311006671 7 02.05.2017	Defer Date: 29.08.201 7
Decision : The Committee noted that application sent to DIPP (chemical) on 06.6.2017 for their examination and comments. case is deferred to 29.8.2017.				

11	Case No.:39/5/80- ALC2/2017	Party Name:L & T- MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2017 18.07.2017	Status: Deferred
8	HQ File :01/80/050/00100/AM18 /	RLA File :03/95/040/01041/AM17 /	Lic.No/Date:031081307 8 05.05.2017	Defer Date: 29.08.201 7
Decision : The Committee noted that deficiency raised by DHI vide their D.O No. 3/56/2017-TSW(B) dated Nil. It is decided to send letter to the firm to furnish information.. case is deferred to 29.8.2017.				

11	Case No.:25/8/80- ALC2/2017	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:8/80- ALC2/2017 18.07.2017	Status: Deferred
9	HQ File :01/80/050/00169/AM18 /	RLA File :05/24/040/00056/AM18 /	Lic.No/Date:051040247 2 05.05.2017	: Defer Date: 29.08.201 7
Decision : The Committee noted that deficiency raised by DIPP vide U.O. No. 12/54/2017 –TSW/119 dated 18.7.2017. It is decided to call for following information from the firm :-				
1. As per process schedule, "Cut Blank" size is Ø 130x 124 mm(L) .Whereas, for material requirement per piece, "Cut Blank" length has been taken as 126 mm and the same may be clarified. 2. Sale price of copper scrap generated during the manufacturing process supported by documentary evidence like copies of sale invoices				
case is deferred to 29.8.2017.				

12	Case No.:12/8/80- ALC2/2017	Party Name:CESARE BONETTI INDIA PVT.LTD.	Meet No/Date:8/80- ALC2/2017 18.07.2017	Status: Approve d
0	HQ File :01/80/050/00156/AM18	RLA File :52/24/040/00008/AM18	Lic.No/Date:521004225 7	:

/	/	11.05.2017	
Decision : The committee decided to ratify the norms based on the recommendation of DIPP letter no. 12/54/2017-TSW/120 dated 18.7.2017 is as under :- Import item allowed as per GN-4 for Engineering products. RA concerned may Take further necessary action accordingly .			

12 1	Case No.:13/8/80-ALC2/2017	Party Name:CESARE BONETTI INDIA PVT.LTD.	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Approved
	HQ File :01/80/050/00157/AM18 /	RLA File :52/24/040/00009/AM18 /	Lic.No/Date:5210042258 11.05.2017	:
	Decision : The committee decided to ratify the norms based on the recommendation of DIPP letter no. 12/54/2017-TSW/121 dated 18.7.2017 is as under :- Import item allowed as per GN-4 for Engineering products. RA concerned may take further necessary action accordingly .			

12 2	Case No.:1/5/80-ALC2/2017	Party Name:FRIZAIR PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00062/AM18 /	RLA File :09/24/040/00077/AM18 /	Lic.No/Date:0910065036 12.05.2017	Defer Date: 29.08.2017
	Decision : The Committee noted that hard copy of the firm's application not received. It is decided to request RA & firm to submit 4 set of application to DGFT HQ for consideration of the case. Case is deferred to 29.8.2017.			

12 3	Case No.:31/8/80-ALC2/2017	Party Name:RIETER INDIA PRIVATE LIMITED	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00175/AM18 /	RLA File :31/82/040/00016/AM18 /	Lic.No/Date:3110066731 12.05.2017	Defer Date: 29.08.2017
	Decision : The Committee noted that application sent to DHI on 12.7.2017 for their examination and comments. case is deferred to 29.8.2017.			

12	Case No.:28/8/80-	Party Name:NIPHA	Meet No/Date:8/80-	Status:
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के० पी० सिंह / K. P. SINGH
उप महासिंह विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

4	ALC2/2017	EXPORTS PRIVATE LIMITED	ALC2/2017 18.07.2017	Deferred
	HQ File :01/80/050/00172/AM18 /	RLA File :02/24/040/00026/AM18 /	Lic.No/Date:021020759 8 15.05.2017	Defer Date: 29.08.2017
Decision : The Committee noted that application sent to DIPP for their examination and comments. case is deferred to 29.8.2017.				

12	Case No.:4/8/80- ALC2/2017	Party Name:THE INDURE PVT. LTD	Meet No/Date:8/80- ALC2/2017 18.07.2017	Status: Deferred
5	HQ File :01/80/050/00148/AM18 /	RLA File :05/24/040/00005/AM18 /	Lic.No/Date:051040257 3 16.05.2017	Defer Date: 29.08.2017
Decision : The Committee noted that hard copy of the firm's application not received. It is decided to request RA & firm to submit 4 set of application to DGFT HQ for consideration of the case. Case is deferred to 29.8.2017.				

12	Case No.:8/8/80- ALC2/2017	Party Name:BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2017 18.07.2017	Status: Deferred
6	HQ File :01/80/050/00152/AM18 /	RLA File :03/94/040/00142/AM18 /	Lic.No/Date:031081330 5 16.05.2017	Defer Date: 29.08.2017
Decision : The Committee noted that application sent to DHI on 12.7.2017 for their examination and comments. case is deferred to 29.8.2017.				

12	Case No.:11/8/80- ALC2/2017	Party Name:BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2017 18.07.2017	Status: Deferred
7	HQ File :01/80/050/00155/AM18 /	RLA File :03/94/040/00139/AM18 /	Lic.No/Date:031081330 2 16.05.2017	Defer Date: 29.08.2017
Decision : The Committee noted that application sent to DHI on 12.7.2017 for their examination and comments. case is deferred to 29.8.2017.				

12	Case No.:15/8/80- ALC2/2017	Party Name:DEE DEVELOPMENT	Meet No/Date:8/80- ALC2/2017	Status: Deferred
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के० पी० सिंह K. P. SINGH
उप महा निदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार निदेशकालय
Directorate General of Foreign Trade
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भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		ENGINEERS LTD.	18.07.2017	
	HQ File :01/80/050/00159/AM18 /	RLA File :05/23/040/00070/AM18 /	Lic.No/Date:051040267 0 23.05.2017	Defer Date: 29.08.201 7
Decision : The Committee noted that application sent to DHI on 12.7.2017 for their examination and comments.. case is deferred to 29.8.2017.				

12 9	Case No.: 30/8/80- ALC2/2017	Party Name:OM OPTEL INDUSTRIES PRIVATE LIMITED,	Meet No/Date:8/80- ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00174/AM18 /	RLA File :11/24/040/00002/AM18 /	Lic.No/Date:111002828 1 23.05.2017	Defer Date: 29.08.201 7
Decision : The Committee noted that hard copy of the firm's application not received. It is decided to request RA & firm to submit 4 set of application to DGFT HQ for consideration of the case. Case is deferred to 29.8.2017.				

13 0	Case No.: 2/5/80- ALC2/2017	Party Name:FRIZAIR PRIVATE LIMITED	Meet No/Date:8/80- ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00063/AM18 /	RLA File :09/24/040/00091/AM18 /	Lic.No/Date:091006509 5 24.05.2017	Defer Date: 29.08.201 7
Decision : The Committee noted that hard copy of the firm's application not received. It is decided to request RA & firm to submit 4 set of application to DGFT HQ for consideration of the case. Case is deferred to 29.8.2017.				

13 1	Case No.: 6/8/80- ALC2/2017	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:8/80- ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00150/AM18 /	RLA File :03/94/040/00141/AM18 /	Lic.No/Date:031081349 8 24.05.2017	Defer Date: 29.08.201 7
Decision : The Committee noted that application sent to DIET on 12.7.2017 for their examination and comments. case is deferred to 29.8.2017.				

13 2	Case No.: 16/8/80- ALC2/2017	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:8/80- ALC2/2017 18.07.2017	Status: Deferred
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के० पी० सिंह/K. P. SINGH
उप महासंचालक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महासंचालक
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भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

HQ File :01/80/050/00160/AM18 /	RLA File :05/23/040/00085/AM18 /	Lic.No/Date:051040270 3 25.05.2017	Defer Date: 29.08.2017
Decision : The Committee noted that application sent to DHI on 12.7.2017 for their examination and comments. case is deferred to 29.8.2017.			

Case No.:17/8/80-ALC2/2017	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Approved
HQ File :01/80/050/00161/AM18 /	RLA File :07/24/040/00055/AM18 /	Lic.No/Date:071011165 8 25.05.2017	:
13 3	Decision : The committee decided to ratify the norms based on the recommendation of DIPP letter no. 12/54/2017-TSW/133 dated 18.7.2017 is as under :- 1. Import items at Sl. No. 1 to 35 & 41 to 51 may be allowed on net to net basis with accountability clause. 2. Import items at Sl. No. 36 to 40 may be allowed as per packing policy. Import items at Sl. No. 52 & 53 may be allowed as 1.02 Mtr./Mtr. content in the export products RA concerned may Take further necessary action accordingly		

Case No.:18/8/80-ALC2/2017	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Approved
HQ File :01/80/050/00162/AM18 /	RLA File :07/24/040/00051/AM18 /	Lic.No/Date:071011166 1 25.05.2017	:
13 4	Decision : The committee decided to ratify the norms based on the recommendation of DIPP letter no. 12/54/2017-TSW/134 dated 18.7.2017 as under :- 1. Import items at Sl. No. 1 to 30 & 36 to 46 may be allowed on net to net basis with accountability clause. 2. Import items at Sl. No. 31 to 35 may be allowed as per packing policy. 3. Import items at Sl. No. 47 & 48 may be allowed as 1.02 Mtr./Mtr. content in the export products. RA concerned may Take further necessary action accordingly		

13	Case No.:19/8/80-	Party	Meet No/Date:8/80-	Status:
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कें० पी० सिंह/K. P. SINGH
उप महाविदेशीय विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

5	ALC2/2017	Name:DICKINSON FOWLER PVT. LTD.	ALC2/2017 18.07.2017	Approved
	HQ File :01/80/050/00163/AM18 /	RLA File :07/24/040/00057/AM18 /	Lic.No/Date:071011165 7 25.05.2017	Defer Date: 29.08.201 7
Decision : The committee decided to ratify the norms based on the recommendation of DIPP letter no. 12/54/2017-TSW/135 dated 18.7.2017 as under :- 1. Import items at Sl. No. 1 to 32 & 38 to 48 may be allowed on net to net basis with accountability clause. 2. Import items at Sl. No. 33 to 37 may be allowed as per packing policy. 3. Import items at Sl. No. 49 & 50 may be allowed as 1.02 Mtr./Mtr. content in the export products. RA concerned may Take further necessary action accordingly .				

13 6	Case No.:20/8/80- ALC2/2017	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:8/80- ALC2/2017 18.07.2017	Status: Approve d
	HQ File :01/80/050/00164/AM18 /	RLA File :07/24/040/00061/AM18 /	Lic.No/Date:071011166 3 25.05.2017	
Decision : The committee decided to ratify the norms based on the recommendation of DIPP letter no. 12/54/2017-TSW/136 dated 18.7.2017 is as under :- 1. Import items at Sl. No. 1 to 30 & 36 to 46 may be allowed on net to net basis with accountability clause. 2. Import items at Sl. No. 31 to 35 may be allowed as per packing policy. 3. Import items at Sl. No. 47 & 48 may be allowed as 1.02 Mtr./Mtr. content in the export products. RA concerned may Take further necessary action accordingly.				

13 7	Case No.:24/8/80- ALC2/2017	Party Name:I-TECH PLAST INDIA PVT.LTD.(EOU)	Meet No/Date:8/80- ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00168/AM18 /	RLA File :03/94/040/00157/AM18 /	Lic.No/Date:031081353 4 25.05.2017	Defer Date: 29.08.201 7
Decision : The Committee noted that application sent to MSME on 12.7.2017 for their examination and comments.. case is deferred to 29.8.2017.				

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के० पी० सिंह / K. P. SINGH
 उप निदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
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 Udyog Bhawan, New Delhi

138	Case No.:1/8/80-ALC2/2017	Party Name:VISHAL ENGINEERING CORPORATION	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00145/AM18 /	RLA File :06/24/040/00008/AM18 /	Lic.No/Date:0610038630 29.05.2017	Defer Date: 29.08.2017
	Decision : The Committee noted that hard copy of the firm's application not received. It is decided to request RA & firm to submit 4 set of application to DGFT HQ for consideration of the case. Case is deferred to 29.8.2017.			

139	Case No.:3/5/80-ALC2/2017	Party Name:BIO - TECH VISION CARE PVT.LTD	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00064/AM18 /	RLA File :08/24/040/00056/AM18 /	Lic.No/Date:0810140386 30.05.2017	Defer Date: 29.08.2017
	Decision : The Committee noted that hard copy of the firm's application not received. It is decided to request RA & firm to submit 4 set of application to DGFT HQ for consideration of the case. Case is deferred to 29.8.2017.			

140	Case No.:26/8/80-ALC2/2017	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00170/AM18 /	RLA File :05/24/040/00105/AM18 /	Lic.No/Date:0510402989 31.05.2017	Defer Date: 29.08.2017
	Decision : The Committee noted that deficiency raised by DIPP vide U.O. No. 12/54/2017 –TSW/140 dated 18.7.2017. It is decided to call for following information from the firm :- 1. Recovery from Stainless Steel scrap generated during the manufacturing process with sale price of stainless steel scrap supported by documentary evidence like copies of sale invoices. case is deferred to 29.8.2017.			

141	Case No.:34/8/80-ALC2/2017	Party Name:VEELINE MEDIA LTD.	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00178/AM18	RLA File :02/24/040/00037/AM18	Lic.No/Date:0210207642	Defer Date:

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के० पी० सिंह/K. P. SINGH
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विदेश व्यापार महानिदेशालय
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Udyog Bhawan, New Delhi

/	/	31.05.2017	29.08.2017
Decision : The Committee noted that deficiency raised by DIPP vide U.O. No. 12/54/2017 –TSW/141 dated 18.7.2017. It is decided to call for following information from the firm :- 1. Information in respect of Sl. No. 3, 4 & 5 of Standard Deficiency Format, export product wise. 2. Information in respect of Sl. No. 11 of Standard Deficiency Format in respect of import item at Sl. No. 8 to 11. case is deferred to 29.8.2017.			

Case No.:21/8/80-ALC2/2017	Party Name:FLASH FORGE PVT LTD	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
HQ File :01/80/050/00165/AM18 /	RLA File :26/24/040/00007/AM18 /	Lic.No/Date:2610012803 02.06.2017	Defer Date: 29.08.2017
14 2	Decision : The Committee noted that deficiency raised by DIPP vide U.O. No. 12/54/2017 –TSW 142 dated 18.7.2017. It is decided to call for following information from the firm :- 1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise. 2. Size & length of Titanium Seamless Tubes(import items at Sl. No. 2, 4, 6 & 8) case is deferred to 29.8.2017.		

Case No.:14/8/80-ALC2/2017	Party Name:CHASYS AUTOMOTIVE COMPONENTS PVT. LTD.	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
HQ File :01/80/050/00158/AM18 /	RLA File :31/83/040/00033/AM18 /	Lic.No/Date:3110066778 09.06.2017	Defer Date: 29.08.2017
14 3	Decision : The Committee noted that DHI raised deficiency vide their U.O. No. 3 (60) /17 –TSW (B) dated 14.7.2017 . It is decided to request the firm to furnish information on following : Technical details- II in appendix 4 E of application 1. Sl. No. (a) and (b) of Engineering products 2. .Sl. No. (b) and (c) of raw materials/ consumables (B)..		

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के० पी० सिंह / K. P. SINGH
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 विदेश व्यापार महानिदेशालय
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case is deferred to 29.8.2017.

14 4	Case No.: 33/8/80- ALC2/2017	Party Name: SREE ATREYA ENTERPRISES	Meet No/Date: 8/80- ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00177/AM18 /	RLA File :04/24/040/00035/AM18 /	Lic.No/Date:041016323 4 14.06.2017	Defer Date: 29.08.201 7
	Decision : The Committee noted that application sent to DHI on 12.7.2017 for their examination and comments. case is deferred to 29.8.2017.			

14 5	Case No.: 23/8/80- ALC2/2017	Party Name: HTL LIMITED	Meet No/Date: 8/80- ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00167/AM18 /	RLA File :04/24/040/00059/AM18 /	Lic.No/Date:041016323 7 19.06.2017	Defer Date: 29.08.201 7
	Decision : The Committee noted that application sent to DEIT on 12.7.2017 for their examination and comments. case is deferred to 29.8.2017.			

14 6	Case No.: 2/8/80- ALC2/2017	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date: 8/80- ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00146/AM18 /	RLA File :09/24/040/00168/AM18 /	Lic.No/Date:091006522 2 28.06.2017	Defer Date: 29.08.201 7
	Decision : The Committee noted that hard copy of the firm's application not received. It is decided to request RA & firm to submit 4 set of application to DGFT HQ for consideration of the case. Case is deferred to 29.8.2017.			

14 7	Case No.: 3/8/80- ALC2/2017	Party Name: CHEMICO SYNTHETICS LTD.,	Meet No/Date: 8/80- ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00147/AM18 /	RLA File :05/23/040/00108/AM18 /	Lic.No/Date:051040325 1 28.06.2017	Defer Date: 29.08.201 7
	Decision : The Committee noted that hard copy of the firm's application not received. It is decided to request RA & firm to submit 4 set of application to DGFT HQ for consideration of the case. Case is deferred to 29.8.2017.			

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कें० पी० सिंह / K. P. SINGH
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14 8	Case No.:5/8/80-ALC2/2017	Party Name:CHEMICO SYNTHETICS LTD.,	Meet No/Date:8/80-ALC2/2017 18.07.2017	Status: Deferred
	HQ File :01/80/050/00149/AM18/	RLA File :05/23/040/00124/AM18/	Lic.No/Date:0510403286 30.06.2017	Defer Date29.08.2017:
	Decision : The Committee noted that hard copy of the firm's application not received. It is decided to request RA & firm to submit 4 set of application to DGFT HQ for consideration of the case. Case is deferred to 29.8.2017.			

MANUAL CASES

S.No.176

Case No. A/R-48	M/s. Pranita Engineering Solutions Pvt. Ltd.,	HQF.No.01/80/162/00101/AM15/DES.I	Lic. No. & date
Meeting No.08/18		RLA, No.07/24/040/00187/AM09	0710059077 dt.13.08.2008
Date: 18.07.2017		Request for fixation of norms.	8
Decision: Valuation report received from MSME Bangalore has been sent to MSME on 03.08.2015 followed by reminder on 08.01.2016 to furnish their comments. Case is deferred to 29.8.2017.			

S.No.177

Case No. A/R-163	M/s. Boysen India Ltd.,	HQF.No.01/80/050/00138/AM16/DES.I	Lic. No. & date
Meeting No.08/18	Utter Pradesh	RLA, No.05/23/040/00096/AM16	0510394521 dt.10.06.2015
Date: 18.07.2017		Request for fixation of norms	5
Decision: Firm's request dated 02.01.2016 has been sent to MSME on 23.02.2016. It is decided to remind MSME to expedite their comments. Case is deferred to 29.8.2017.			

S.No.178

Case No. A/R-164	M/s. BIO-TECH Vision	HQF.No.01/80/050/00120/AM16/DES.I	Lic. No. & date
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के० पी० सिंह / K. P. SINGH
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 Udyog Bhawan, New Delhi

Meeting No.08/18	Care Pvt. Ltd.,	RLA, No.08/24/040/00023/AM16	0810135195 dt.06.05.2015
Date: 18.07.2017	Ahmedabad	Request for revision of norms	
Decision: Firm's request dated 02.01.2016 has been sent to MSME on 23.02.2016. is decided to remind MSME to expedite their comments. Case is deferred to 29.8.2017.			

S.No.179

Case No. A/R-54	M/s. Dee Development Engineers Ltd., Faridabad	HQF.No.01/80/050/00792/AM08/DES.I	Lic. No. & date
Meeting No.08/18		RLA, No.05/24/040/00237/AM07	0510205473 dt.27.06.2007
Date: 18.07.2017		Request for ratification of norms	
Decision: The representative of the firm sh. Rajbeer Singh , Senior Manager earlier appeared before the norms committee meeting no 05 held on 06.6.2017. The matter again discussed in present meeting and Committee decided to ratify the norms , as per the recommendation of DHI as under :- 1. Import item no 1 & 2 are allowed 1.02 kg/kg . 2. Import item no 3 & 4 are allowed net to net basis. RA concerned may take further necessary action accordingly.			

S.No.180

Case No. A/R-95	M/s. Motherson	HQF.No.01/80/050/00386/AM16/DES.I	Lic. No. & date
Meeting No.08/18	Sumi Systems Ltd.,	RA.F.No.05/24/040/00382/AM16	0510396342 dt.16.11.2015
Date: 18.07.2017	New Delhi	Request for fixation of norms	
Decision: Firm's request dated 25.05.2016 has been sent to MSME (Chemical) on 16.09.2016. It is decided to remind MSME to expedite their comments. Case is deferred to 29.8.2017.			

S.No.181

Case No. A/R-176	M/s Goa Thermostatic Instruments Pvt. Ltd., Goa	F.No.01/80/050/00055/AM16/DES.I	Lic. No. and date
Meeting No.08/18		RLA No.17/24/040/00204/AM15	1710006064 dt.
Date: 18.07.2017		Request for ratification of norms.	11.03.2015

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कें० पी० सिंह / K. P. SINGH
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Udyog Bhawan, New Delhi

Decision: DIPP DL dated 28.04.2017 has been sent to the firm on 25.05.2017. It is decided to send **final reminder** to the firm to furnish reply within 15 days of uploading of the minutes, failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 29.8.2017

S.No.182

Case No.A/R – 14	M/s Larsen & Toubro Limited, Mumbai	F.No.01/80/050/00170/AM12/ DES.I	Lic. No. and date
Meeting No.08/18		RLA No.03/95/040/00166/AM12	0310640468
Date: 18.07.2017		Request for amendment in description of export product.	Date 05.07.2011
Decision: Firm's request dated 11.04.2017 has been sent to DHI on 19.04.2017. Case is deferred to 29.8.2017.			

S.No.183

Case No.A/R – 16	M/s Thermal Systems (Hyderabad) P. Ltd., Andhra Pradesh	F.No.01.80.050/00313/AM14/ DES.I	Lic. No. and date
Meeting No.08/18		RLA No.09/24/040/00246/AM14	0910057354 dt. 26.08.2013
Date: 18.07.2017		Request for ratification of norms	
Decision : The committee decided to ratify the norms based upon the recommendation of DHI vide their U.O No. TSW B 3/60/2017 dated 18.7.2017 (copy of letter attached).			
RA concerned may take further necessary action accordingly.			

S.No.184

Case No.A/R – 18	M/s KINECO PRIVATE LIMITED, GOA.	HQF.No.01/80/050/00133/AM11 /DES.I	Lic. No. and date
Meeting No.08/18		RLA F.No.17/24/040/00028/AM10 RLA F.No.17/24/040/00017/AM11 RLA F.No.17/24/040/00055/AM10 RLA F.No.17/24/040/00008/AM11 RLA F.No.17/24/040/00004/AM11	i) 1710002815 date 08.10.2009 ii) 1710003514 date 30.09.2010 iii) 1710003301 date 28.04.2010
Date: 18.07.2017		Request for fixation / modification / amendment of norms.	iv) 1710003421 date 27.07.2010 v) 1710003338

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केंद्र पाठ लिखक P. SINGH
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Udyog Bhawan, New Delhi

		date 21.05.2010
Decision: Firm's request dated 23.01.2017 has been sent to DHI on 20.04.2017. Case is deferred to 29.8.2017.		

Sl.No.185

Case No.A/R – 41	M/s Zenith	F.No. 01/80/050/00162/AM13/DES.I	Lic. No. and date
Meeting No. 08/18	Precision Private	RLA No.07/24/040/00029/AM13	07101088131 dt. 09.05.2012
Dated: 18.07.2017	Limited, Bangalore	Request for ratification of norms.	
Decision: Firm's application dated 31.01.2017 has been sent to MSME on 02.06.2017 for examination and comments. The matter is deliberated in the meeting and It is decided to refer the matter to DIPP for their comments. . Case is deferred to 29.8.2017.			

Sl.No.186

Case No.A/R – 42	M/s Zenith	F.No. 01/80/050/00161/AM13/DES.I	Lic. No. and date
Meeting No. 08/18	Precision Private	RLA No.07/24/040/00028/AM13	07101088129 dt. 09.05.2012
Dated: 18.07.2017	Limited, Bangalore	Request for ratification of norms.	
Decision:. Firm's application dated 31.01.2017 has been sent to MSME on 02.06.2017 for examination and comments. The matter deliberated in the meeting and It is decided to refer the matter to DIPP for their comments. . Case is deferred to 29.8.2017.			

Sl.No.187

Case No.A/R – 43	M/s Zenith Precision Private Limited, Bangalore	F.No. 01/80/050/00226/AM16/DES.I	Lic. No. and date
Meeting No. 08/18		RLA No.07/24/040/00086/AM16	0710108399 dt.
Dated: 18.07.2017		Request for ratification of norms.	22.06.2015
Decision Firm's application dated 31.01.2017 has been sent to MSME on 02.06.2017 for examination and comments. The matter deliberated in the meeting and It is decided to refer the matter to DIPP for their comments. . Case is deferred to 29.8.2017.			

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Sl.No.188

Case No.A/R – 44	M/s Zenith Precision Private Limited, Bangalore	F.No. 01/80/050/00315/AM15/DES.I	Lic. No. and date
Meeting No. 08/18		RLA No.07/24/040/00109/AM15	0710105532 dt.
Dated: 18.07.2017		Request for ratification of norms.	07.07.2014
Decision:. Firm's application dated 31.01.2017 has been sent to MSME on 02.06.2017 for examination and comments. The matter deliberated in the meeting and It is decided to refer the matter to DIPP for their comments. Case is deferred to 29.8.2017.			

Sl.No.189

Case No.A/R – 45	M/s Zenith Precision Private Limited, Bangalore	F.No. 01/80/050/00243/AM15/DES.I	Lic. No. and date
Meeting No. 08/18		RLA No.07/24/040/00074/AM15	0710104725 dt.
Dated: 18.07.2017		Request for ratification of norms.	03.06.2014
Decision: Firm's application dated 31.01.2017 has been sent to MSME on 02.06.2017 for examination and comments. The matter deliberated in the meeting and It is decided to refer the matter to DIPP for their comments. . Case is deferred to 29.8.2017.			

Sl.No.190

Case No.A/R – 46	M/s Zenith Precision Private Limited, Bangalore	F.No. 01/80/050/00224/AM16/DES.I	Lic. No. and date
Meeting No. 08/18		RLA No.07/24/040/00451/AM15	0710107790 dt.12.03.201
Dated:18.07.2017		Request for ratification of norms.	5
Decision:. Firm's application dated 31.01.2017 has been sent to MSME on 02.06.2017 for examination and comments. The matter is deliberated in the meeting and It is decided to refer the matter to DIPP for their comments. . Case is deferred to 29.8.2017.			

Sl.No.191

Case No.A/R – 47	M/s Zenith Precision Private Limited, Bangalore	F.No. 01/80/050/00206/AM16/DES.I	Lic. No. and date
Meeting No. 08/18		RLA No.07/24/040/00358/AM15	0710107368 dt.06.01.201
Dated: 18.07.2017		Request for ratification of norms.	5

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कें. प्र. वि. / K. P. SINGH
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उद्योग भवन, नई दिल्ली
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Decision: Firm's application dated 31.01.2017 has been sent to MSME on 02.06.2017 for examination and comments. The matter is deliberated in the meeting and It is decided to refer the matter to DIPP for their comments. . Case is deferred to 29.8.2017.			

Sl.No.192

Case No.A/R – 48	M/s Zenith Precision	F.No. 01/80/050/00192/AM16/DES.I	Lic. No. and date
Meeting No. 08/18	Private Limited,	RLA No.07/24/040/00452/AM15	0710107791 dt.
Dated: 18.07.2017	Bangalore	Request for ratification of norms.	12.03.2015
Decision: Firm's application dated 31.01.2017 has been sent to MSME on 02.06.2017 for examination and comments. The matter is deliberated in the meeting and It is decided to refer the matter to DIPP for their comments. . Case is deferred to 29.8.2017.			

Sl.No.193

Case No.A/R – 49	M/s Zenith Precision	F.No. 01/80/050/00207/AM16/DES.I	Lic. No. and date
Meeting No. 08/18	Private Limited,	RLA No.07/24/040/00450/AM15	0710107794 dt.
Dated: 18.07.2017	Bangalore	Request for ratification of norms.	12.03.2015
Decision: Firm's application dated 31.01.2017 has been sent to MSME on 02.06.2017 for examination and comments. The matter deliberated in the meeting and It is decided to refer the matter to DIPP for their comments. . Case is deferred to 29.8.2017.			

Sl.No.194

Case No.A/R – 50	M/s Zenith Precision	F.No. 01/80/050/00205/AM16/DES.I	Lic. No. and date
Meeting No. 08/18	Private Limited,	RLA No.07/24/040/00346AM15	0710107401 dt.08.01.201
Dated: 18.07.2017	Bangalore	Request for ratification of norms.	5
Decision: Firm's application dated 31.01.2017 has been sent to MSME on 02.06.2017 for examination and comments. The matter is deliberated in the meeting and It is decided to refer the matter to DIPP for their comments. . Case is deferred to 29.8.2017.			

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के० पी० सिंह / K. P. SINGH
उप महानिदेशक, विदेश व्यापार
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Sl.No.195

Case No.A/R – 51	M/s Zenith Precision Private Limited, Bangalore	F.No. 01/80/050/00195/AM16/DES.I	Lic. No. and date
Meeting No. 08/18		RLA No.07/24/040/00442AM15	0710107755 dt.
Dated: 18.07.2017		Request for ratification of norms.	05.03.2015

Decision: Firm's application dated 31.01.2017 has been sent to MSME on 02.06.2017 for examination and comments. The matter deliberated in the meeting and It is decided to refer the matter to DIPP for their comments. . Case is deferred to 29.8.2017.

Sl.No.196

Case No.A/R – 52	M/s Zenith Precision Private Limited, Bangalore	F.No. 01/80/050/00158/AM16/DES.I	Lic. No. and date
Meeting No. 08/18		RLA No.07/24/040/00098AM16	0710108420 dt.
Dated: 18.07.2017		Request for ratification of norms.	25.06.2015

Decision: Firm's application dated 31.01.2017 has been sent to MSME on 02.06.2017 for examination and comments. The matter deliberated in the meeting and It is decided to refer the matter to DIPP for their comments. . Case is deferred to 29.8.2017.

Sl.No.197

Case No.A/R – 53	M/s Zenith Precision Private Limited, Bangalore	F.No. 01/80/050/00044/AM15/DES.I	Lic. No. and date
Meeting No. 08/18		RLA No.07/24/040/00446AM14	0710102672 dt.
Dated: 18.07.2017		Request for ratification of norms.	06.03.2014

Decision: Firm's application dated 31.01.2017 has been sent to MSME on 02.06.2017 for examination and comments. The matter deliberated in the meeting and It is decided to refer the matter to DIPP for their comments. . Case is deferred to 29.8.2017.

Sl.No.198

Case No.A/R – 54	M/s Zenith Precision Private Limited, Bangalore	F.No. 01/80/050/00191/AM16/DES.I	Lic. No. and date
Meeting No. 08/18		RLA No.07/24/040/00061AM16	0710108298 dt.01.06.2015
Dated: 18.07.2017		Request for ratification of norms.	

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कें० पी० सिंह P. SINGH
उप महानिदेशक, विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/ Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision: Firm's application dated 31.01.2017 has been sent to MSME on 02.06.2017 for examination and comments. The matter is deliberated in the meeting and It is decided to refer the matter to DIPP for their comments. Case is deferred to 29.8.2017.			

Sl.No.199

Case No.A/R – 55	M/s Larsen & Toubro Limited, Mumbai	F.No.01/80/050/00618/AM15/D ES.I	Lic. No. and date
Meeting No. 08/18		RLA No.03/95/040/00690/AM15	0310791521 dt.
Dated: 18.07.2017		Request for re-ratification of norms.	28.11.2014

Decision: Firm's application dated 24.03.2017 has been sent to DHI on 02.06.2017 for examination and comments. DHI raised deficiency and it is decided to request the firm to furnish information on following points

1. Calculation / justification for additional items / quantities

Case is deferred to 29.8.2017.

Sl.No.200

Case No.A/R – 56	M/s Bharat Heavy Electrical Limited, Hyderabad.	F.No.01/80/050/00495/AM11/D ES.I	Lic. No. and date
Meeting No. 08/18		RLA No.09/24/040/00169/AM11	0910043002 dt.
Dated: 18.07.2017		Request for fixation of norms.	06.08.2010 and 0910043468 dated 09.9.2010

Decision: The committee discussed the matter regarding supply of imported inputs to EPCG authorisation holders. It is decided to ask the firm to furnish the details of date wise supply made to the EPCG authorisation holder for manufacturer of power plant for examining the matter. Case is deferred to 29.8.2017.

Manual Fresh Cases

Sl.No.201

Case No.A/R - 57	M/s L&T-MHI Turbine Generators Pvt. Ltd	F.No.01/80/050/00390/AM14/D ES.I	Lic. No. and date
Meeting No. 08/18		RLA No.03/95/040/00055/AM14	0310753783 Dt.15.10.20
Dated:		Request for amendment in	13

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क० पी० सिंह / K. P. SINGH
उप महाविदेशी व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

18.07.2017		norms .	
Decision: The request of the firm dated 30.3.2017 sent to DHI on 3.7.2017 for their comments. DHI raised deficiency and it is decided to request the firm to furnish information on following points			
1. Calculation / justification for additional items / quantities			
Case is deferred to 29.8.2017.			

Sl.No.202

Case No.A/R – 58	M/s Tema India Ltd.	F.No.01/80/050/00184/AM15/D ES.I	Lic. No. and date
Meeting No. 08/18		RLA No.03/95/040/00054/AM15	0310778836 Dt.21.4.201
Dated: 18.07.2017		Request for-fixation of norms .	4
Decision: The request of the firm dated 4.5.2017 sent to DIPP on 11.7.2017 for their examination and comments. Case is deferred to 29.8.2017.			

Sl.No.203

Case No.A/R – 59	M/s Tema India Ltd.	F.No.01/80/050/00235/AM16/D ES.I	Lic. No. and date
Meeting No. 08/18		RLA No.03/95/040/00285/AM16	0310797166 Dt.10.7.201
Dated: 18.07.2017		Request for re-fixation of norms .	5
Decision: The committee decided to modify the norms based on the recommendation of DIPP letter no. 12/54/2017-TSW/59-A/R dated 18.7.2017 as under :-			
1. Quantity of import item at Sl. No. 17 may be allowed as 94305 Kgs. as 1.081 Kgs/Kg. content in the export product at Sl. No. 9, after taking 1/3 rd recovery from scrap..			
2. Quantity of import item at Sl. No. 18 may be allowed as 4130 Kgs. as 1.08 Kgs/Kg. content in the export products at Sl. No. 5 & 11, after taking 1/3 rd recovery from scrap.			
RA concerned may Take further necessary action accordingly			

Sl.No.204

Case No.A/R – 60	M/s Tema India Ltd.	F.No.01/80/050/00603/AM15/D ES.I	Lic. No. and date
Meeting No. 08/18		RLA No31/80/039/00001//AM01	0310791613 Dt.02.12.20
Dated: 18.07.2017		Request for re-fixation of norms .	14
Decision: The committee decided to modify the norms based on the			

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उप महानिदेशक/विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार विभाग/विदेश व्यापार
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

recommendation of DIPP letter no. 12/54/2017-TSW/60-A/R dated 18.7.2017 as under :-

1. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 8197 Kgs. as 1.53 Kgs/Kg. content in the export product after taking 1/3rd recovery from scrap.
2. No change may be made in the quantity of import item at Sl. No. 2 as duty free weight of this item may be allowed as 35222 Kgs. as 1.091 Kgs/Kg. content in the export product after taking 20% recovery from scrap.

RA concerned may Take further necessary action accordingly

Sl.No.205

Case No.A/R – 61	M/s Ductmaster	F.No.01/80/050/00762/AM09/D ES.I	Lic. No. and date
Meeting No. 08/18	India Pvt. Ltd..	RLA No07/24/040/00190//AM09	0710058666 Dt22.7.2008
Dated: 18.07.2017		Request for fixation of norms .	

Decision: The committee decided to ratify the norms for redemption purpose based on the recommendation of DIPP letter no. 12/54/2017-TSW/61-A/R dated 18.7.2017 as under :-

1. Quantity of export item namely, 'Silver black Nude Core & Sleeve' may be modified as 12,13,308 Meters.
2. FOB value of export item may be modified as Rs. 161,75,316/-
3. Quantity of import item may be reduced as 12564 Kgs. and its quantity may be allowed as 1.04 Kg./Kg. content in export item on repeat basis as claimed by the firm

RA concerned may Take further necessary action accordingly

Sl. No-206

Case No.A/R – 62	M/s. Plant Engineering services	F.No.01/80/050/00431/AM15/D ES.I	Lic. No. and date
Meeting No. 08/18		RLA No04/24/040/00076/AM01	0710115529 Dt 14.7.2010
Dated: 18.07.2017		Request for revision of norms	

Decision: The Committee noted the request of the firm for revision of norms requesting to allow higher The representative of the firm sh V.Sethuraman , Promoter of the firm appeared before the committee and explained the reason of higher wastage occurred due to certain operational testing are carried out on each bar, causes higher wastage.

The committee decided to maintain the status quo, as firm has not furnished any authentic data and justification regarding higher wastage .

54

के० पी० सिंह K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dep'tt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

on-line case at 88 n/o - 32
DIPP

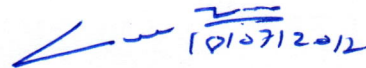
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 18/07/2017 - Case No. 17/16/80 (M/s Shakti Pumps (India) Limited)
(Advance Authorization No. 5610004985 dated 30.08.2016)**

Advance Authorisation may be ratified on repeat basis as under:

1. Net weight of each export item at Sl. No. 1 to 7 may be specified as 10.084 Kgs.± 5%, 10.685 Kgs.± 5%, 11.304 Kgs.± 5%, 12.077 Kgs.± 5%, 12.816 Kgs.± 5%, 14.73 Kgs.± 5% & 16.158 Kgs.± 5% respectively.
2. Import items at Sl. No. 1 to 3 to be of relevant grade & thickness as contained in the export items.
3. Quantity of import item at Sl. No. 1 may be allowed as 14765 Kgs. as 1.05 Kgs./ Kg. content in export items .
4. Quantity of import item at Sl. No. 2 may be allowed as 1677 Kgs. as 1.16 Kgs./ Kg. content in export items after 1/3rd recovery from scrap.
5. Quantities of import item at Sl. No. 3 & 4 may be allowed as applied for i.e. 32985.8 Kgs. & 5980.25 Kgs. respectively as per SION C-1519.
6. Quantities of import items at Sl. No. 5 & 6 may be allowed as applied for i.e. 28290 Meters & 1066 Meters respectively on net to net basis.
7. Import items at Sl. Nos. 7 to 12 may be allowed on net to net basis with accountability clause.
8. Quantity of import item at Sl. No. 13 may be allowed on net to net basis as claimed by the firm.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No.. 12/54/2017-TSW/32 dated 18/07/2017

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on-line can at 8/10-33

DIPP D/L

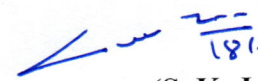
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 18/07/2017 - Case No. 18/16/80 (M/s Shakti Pumps (India)Ltd.)
(Advance Authorization No. 5610004986 dated 30.08.2016)**

Information submitted by the firm vide their letter No. SPIL/SION/4986 dated 30/05/2017 has been perused which is not complete and they may be asked to submit the following information:

1. Information in respect of Sl. No. 5 & 11 of Standard Deficiency Format, export product wise. Export item (S.S. Clamping Strip) contains one "Nut" also and its weight has not been taken into account in the export weight.
2. Quantity of export item in Nos. also in addition to its weight.
3. Justification for the quantum of wastage claimed during slitting.
4. Details for the wastage claimed during finishing .

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/54/2017-TSW/33 dated 18/07/2017

56

on-line authorization 37,42

MSME

TL-12024/32/2017-GC and F-DCMSME -20
O/o THE DEVELOPMENT COMMISSIONER (MSME)
(CHEMICAL DIVISION)

7th floor, A Wing, Nirman Bhawan,

New Delhi

Date: 17th April, 2017

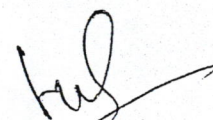
OFFICE MEMORANDUM

Subject: Ratification of the norms in respect of advance authorization 0810138716 dated 22.09.2016, 0810138599 dated 2.09.2016, 0810135737 dated 24.07.2015 and 0810135907 dated 21.08.2015, under Para 4.7 of HBP (Vol. I) obtained by M/s Bio-Tech Vision Care Pvt. Ltd.

Director General of Foreign Trade (DGFT) may refer to its O. M. No. 01/80/50/419/AM17/DES-1/782, O.M. No. 01/80/50/434/AM17/DES-1/803 dated 13.12.2016, and O.M. No. 01/80/50/570/AM17/DES-1/1079 & O.M. No. 01/80/50/569/AM17/DES-1/1080 dated 9.3.2017 forwarding advance authorization No. 0810138716 dated 22.09.2016, 0810138599 dated 2.09.2016, 0810135737 dated 24.07.2015 and 0810135907 dated 21.08.2015 respectively issued to M/s Bio-Tech Vision Care Pvt. Ltd. for ratification of norms.

The applications of M/s Bio-Tech Vision Care Pvt. Ltd. has been examined for the export of HYDROPHOBIC ACRYLIC FOLDABLE INTRAOCULAR LENS IN PRELOADED DELIVERY SYSTEM. It is observed that all the quantities of import and export in the applications of Advance Authorisation under reference are in Numbers. Hence, net to net quantity in Numbers terms is recommended under GN4 with Nil wastage.

This issues with the approval of Competent Authority.


(H. S. Bisht)
Director (Chemical)

Foreign Trade Development Officer,
Ministry of Commerce & Industry,
Directorate General of Foreign Trade,
(DES-I Section), Room No. 404
Udyog Bhavan,
New Delhi

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on-line case at 8/11/2017 38

DIPP

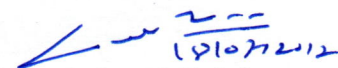
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 18/07/2017 - Case No. 27/19/80 (M/s Driplex Water Engineering Private Ltd.) (Advance Authorization No. 0510399629 dated 06.09.2016)

Advance Authorisation may be ratified as under:

1. Words "containing 36000 Litres of Strongly Acidic Cation Exchange, 24000 Litres of Strongly Acidic Anion Exchange" may be suffixed with the description of export item.
2. Quantity of import item at Sl. No. 1 may be allowed as 36000 Litres on net to net basis. In addition, spare quantity of this item may be allowed as per policy for import of spares.
3. Quantity of import item at Sl. No.2 may be allowed as 24000 Litres on net to net basis. In addition, spare quantity of this item may be allowed as per policy for import of spares.
4. Quantities of import items at Sl. No. 3 to 11, 14 & 15 may be allowed on net to net basis with accountability clause
5. Quantities of import items at Sl. No. 12 & 13 may be allowed may be allowed as 23 Nos. & 25 Nos. respectively on net to net basis with accountability clause. In addition, spares may be allowed as per policy for import of spares.
6. Import items at Sl. No. 16 & 17 may be allowed may be allowed as per policy for import of spares.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/54/2017-TSW/38 dated 18/07/2017

online call at sl No = 64, 65, 66, 67

DHI

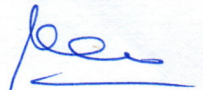
Department of Heavy Industry

Sub: Ratification of AAs issued to Azad Engineering, Hyderabad

Import

AA No	Item	Quantity recommended
65 ← 910064516	Stainless Steel bar	2.53 Kg/Kg content in Export product
64 ← 910064519	Stainless Steel bar	2.28 Kg/Kg content in Export product
66 ← 910064533	Stainless Steel bar	2.96 Kg/Kg content in Export product
67 ← 910064536	Stainless Steel bar	2.89 Kg/Kg content in Export product

This has the approval of JS



(K.K.Tiwari)

Industrial Adviser

Dy DGFT , DES-I

TSWB FN :3(54)/2016 dated /7/2017

2/7/17

7/7/17

on-line case of dt. No = 73
DIPP D/L

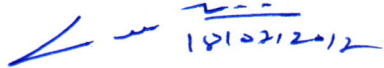
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 18/07/2017 - Case No. 23/25/80 (M/s Itron India Pvt. Limited) (Advance Authorization No. 0510401221 dated 10.01.2017)

Information submitted by the firm vide their letter No. IIPL/2017/DGFT dated 14/06/2017 has been perused which is not complete and they may be asked to submit the following information:

1. There are eight export items but the information has been given only for one item namely, Multijet Magnetic Type Water Meter of Dia 15 MM which is not covered in the list of export items in this Advance Authorisation. Information in respect of Sl. No. 4, 5 & 8 of Standard Deficiency Format may therefore, be submitted for all the eight export items covered in the Advance Authorisation.
2. Weight of Multijet Magnetic Type Water Meter of Dia 15MM has been given as 710 ± 20 gms., whereas net weight of imported and indigenous items in this export item is 726.32 gms. & 61.92 gms. respectively (Total: 788.24 gms.) and the same may be clarified.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/54/2017-TSW/73 dated 18/07/

on-line ok at sl no = 74
DIPP.

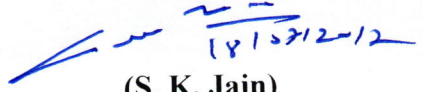
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 18/07/2017- Case No. 24/25/80 (M/s Itron India Pvt. Limited) (Advance Authorization No. 0510401222 dated 10.01.2017)

Advance Authorisation may be ratified as under:

1. Net weight of export item may be specified as 15760 Kgs.
2. Weight of import item at Sl. No. 3 may be specified as 10700 Kgs.
3. Import items at Sl. No. 1 to 18 may be allowed on net to net with accountability clause.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/54/2017-TSW/74 dated 18/07/2017

on-line call at 86 No. = 75

Department of Industrial Policy & Promotion
(TSW)

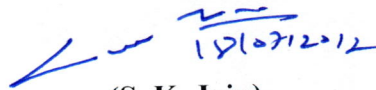
DIPP D/L

NC Meeting dated 18/07/2017- Case No. 25/25/80 (M/s Itron India Pvt. Limited) (Advance Authorization No. 0510401223 dated 10.01.2017)

Information submitted by the firm vide their letter No. IIPL/2017/DGFT dated 14/06/2017 has been perused which is not complete and they may be asked to submit the following information:

1. There are three export items (Multijet Magnetic Type Water Meters) of Dia 15MM, Dia 20 MM & Dia 25MM., but the information has been given only for one export item namely, Multijet Magnetic Type Water Meter of Dia 15 MM. Information in respect of Sl. No. 4 & 5 of Standard Deficiency Format may therefore, be submitted for water meters of Dia 20 MM & Dia 25MM also.
2. Weight of Multijet Magnetic Type Water Meter of Dia 15MM has been given as 710 ± 20 gms., whereas net weight of imported and indigenous items in this export item is 726.32 gms. & 61.92 gms. respectively (Total: 788.24 gms.) and the same may be clarified.
3. Details of import item at Sl. No. 16 and its specific use in the export product.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/54/2017-TSW/75 dated 18/07/2017

on line case at Sl. No = 63, 92, 93

D+I

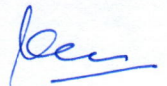
Department of Heavy Industry

Sub: Ratification of AAs issued to Azad Engineering, Hyderabad

Import

AA No	Item	Quantity recommended
63 ← 910064517	Stainless Steel bar	2.15 Kg/Kg content in Export product
92 ← 910064662	Stainless Steel bar	4.70 Kg/Kg content in Export product
93 ← 910064672	Stainless Steel bar	3.80 Kg/Kg content in Export product

This has the approval of JS



(K.K.Tiwari)

Industrial Adviser

Dy DGFT , DES-I

TSWB FN :3(56)/2016 dated /7/2017

S
07/7/17

②
7/7/17

63

on-line coll at 8/11/02 97

Department of Industrial Policy & Promotion
(TSW)

DIPP DK

NC Meeting dated 18/07/2017 -Case No. 4/5/80 (M/s Micron Instruments Pvt. Ltd.)
(Advance Authorization No. 0510402041 dated 23.03.2017)

Firm may be asked to submit the following information:

1. As per process schedule, "Cut Blank" size is Ø 130x 124 mm(L) .Whereas, for material requirement per piece, "Cut Blank" length has been taken as 126 mm and the same may be clarified.
2. Sale price of copper scrap generated during the manufacturing process supported by documentary evidence like copies of sale invoices.

Norms committee may take a view

18/07/12-12

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/54/2017-TSW/97 dated 18/07/2017

65

64

on-line call at 8/11/02
DIPP D/L

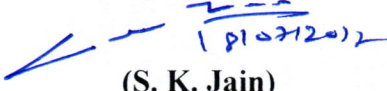
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 18/07/2017 - Case No. 9/5/80 (M/s Dee Development Engineers Limited) (Advance Authorization No. 0510402180 dated 06.04.2017)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise.
2. Quantity of export item in meters also in addition to its weight.
3. Quantities of import items at Sl. No. 1 to 5 in meters also in addition to their weights.
4. Quantities of import items at Sl. No. 6 to 12 in Nos. also in addition to their weights.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/54/2017-TSW/102 dated 18/07/2017

65

on line case at Sl. No. = 105
DIPP

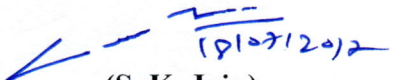
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 18/07/2017 - Case No. 13/5/80 (M/s Senior India Pvt. Limited)
(Advance Authorization No. 0510402202 dated 12.04.2017)**

Advance Authorisation may be ratified as under:

1. Quantities of import items at Sl. No. 1 to 11 & 13 to 22 may be allowed on net to net basis with accountability clause.
2. Quantity of import item at Sl. No. 12 may be allowed upto 0.5 % of FOB value of export item at Sl. No. 1.
3. Quantity of import item at Sl. No. 23 may be allowed upto 0.5 % of FOB value of export item at Sl. No. 2.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/54/2017-TSW/105 dated 18/07/2017

on line can at 86.1102 107

**Department of Industrial Policy & Promotion
(TSW)**

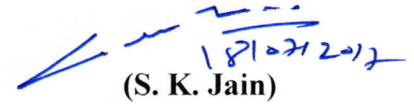
DIPP

NC Meeting dated 18/07/2017 - Case No. 27/8/80 (M/s Neotiss Limited) (Advance Authorization No. 0910064925 dated 18.04.2017)

Advance Authorization may be ratified as under:

1. Words "Welded Titanium" may be prefixed with the description of export item.
2. Words "of relevant grade & thickness" may be suffixed with the descriptions of import item and its quantity may be allowed as 95865 Kgs. as 1.05 Kgs./Kg. content in export item.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/54/2017-TSW/107 dated 18/07/2017

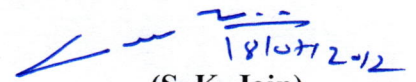
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 18/07/2017 - Case No. 32/8/80 (M/s Shakti Pumps (India) Limited)
(Advance Authorization No. 5610005124 dated 24.04.2017)**

Advance Authorisation may be ratified as under on repeat basis as per their Advance Authorization No. 5610004654 dated 10.08.2015 ratified in NC meeting No, 9/80 dated 02.08.2016:

1. Net weights of 50 MT, 60.7 MT & 72.1 MT, may be specified with the quantities of export products at Sl. No. 1, 2 & 3 respectively.
2. Import items at Sl. No. 1 to 3 shall be of relevant grade and thickness as contained in the export products.
3. Import item at Sl. No. 5 shall be of relevant grade and size as contained in the export products.
4. Quantity of import item at Sl. No. 1 may be allowed as 8647 Kgs. as 1.05 Kgs./ Kg. content in export items .
5. Quantity of import item at Sl. No. 2 may be allowed as 708 Kgs. as 1.18 Kgs./ Kg. content in export items after 1/3rd recovery from scrap.
6. Quantities of import item at Sl. No. 3 & 4 may be allowed as 117900 Kgs. & 21375 Kgs. respectively as per SION C-1519.
7. Quantity of import item at Sl. No. 5 may be allowed as 22170 Kgs. as 1.20 Kgs./ Kg. content in export items after 20 % recovery from scrap.
8. Description of import item at Sl. No. 6 may be corrected as "Rubber Cable 4Cx2.5 Sq.mm" and its quantity may be allowed on net to net basis as claimed by the firm.
9. Import items at Sl. Nos. 7 to 12, 14 & 15 may be allowed as applied for i.e. 3000 Nos. each on net to net basis with accountability clause.
10. Quantity of import item at Sl. No. 13 may be allowed on net to net basis as claimed by the firm.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/54/2017-TSW/113 dated 18/07/2017

on line case at PG No. 115

DIPP

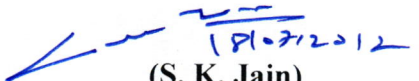
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 18/07/2017 - Case No. 41/5/80 (M/s TEMA India Limited) (Advance Authorization No. 0310812941 dated 28.04.2017)

Advance Authorisation may be ratified as under:

1. Net Empty weight of each export item at Sl. No. 1 to 4 may be specified as 40.91 MT.
2. Net Empty weight of each export item at Sl. No. 5 to 8 may be specified as 22 MT.
3. Net Empty weight of each export item at Sl. No. 9 to 12 may be specified as 51.53 MT
4. Quantity of import item at Sl. No. 1 may be allowed as 156 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 94909 Kgs. as 1.02 Kgs/Kg. content in the export products.
5. Quantity of import item at Sl. No. 2 may be allowed as 104 Nos. on net to net basis. Duty free weight of this item may be allowed as 80752 Kgs. as 1.053 Kgs/Kg. content in the export product after taking 20% recovery from scrap.
6. Word "Relevant" may be prefixed with the description of import items at Sl. No. 3, 4 & 6.
7. Quantity of import item at Sl. No. 3 may be allowed as 8533 Kgs. as 1.247 Kgs/Kg. content in the export product after taking 1/3rd recovery from scrap.
8. Quantity of import item at Sl. No. 4 may be allowed as 106973 Kgs. as 1.104 Kgs/Kg. content in the export product after taking 1/3rd recovery from scrap.
9. Import item at Sl. No. 5 may be deleted as not required by the firm.
10. Quantity of import item at Sl. No. 6 may be allowed as 48783 Kgs. as 1.053 Kgs/Kg. content in the export product after taking 1/3rd recovery from scrap

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/54/2017-TSW/115 dated 18/07/2017

on-line case at SN No - 118

Department of Heavy Industry
TSW(B) Section

DHI / D/L

DGFT Ref: 1/80/50/1100/AM18/DES-I

AA No. : 310813078 L&T-MHPS

With above reference, the following information may be provided to
examine the application:

- (1) Copy of Advance Authorization
- (2) Material balancing table
- (3) Weight of Export Product
- (4) Quantity of inputs in sets be given in numbers
- (5) Percentage wastage calculations based on drawing dimensions for item 30, 31, 32, 34 to 38, 109, 110 and component produced out of it.



(K.K. Tiwari)
Industrial Advisor

DY. DGFT, DES-1, DGFT,
D.O. No.3/56/2017-TSW(B)

on line case at 86 NO = 119
DIPP D/L

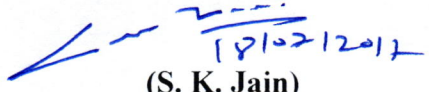
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 18/07/2017 -Case No. 25/8/80 (M/s Micron Instruments Pvt. Ltd.)
(Advance Authorization No. 0510402472 dated 05.05.2017)**

Firm may be asked to submit the following information:

1. As per process schedule, "Cut Blank" size is Ø 130x 124 mm(L) .Whereas, for material requirement per piece, "Cut Blank" length has been taken as 126 mm and the same may be clarified.
2. Sale price of copper scrap generated during the manufacturing process supported by documentary evidence like copies of sale invoices.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/54/2017-TSW/119 dated 18/07/2017

71

on-line case at PB No. 120

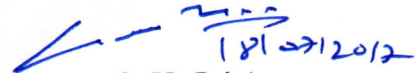
DIPP

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 18/07/2017 - Case No. 12/8/80 (M/s Cesare Bonetti India Pvt. Limited) (Advance Authorization No. 5210042257 dated 11.05.2017)

Advance Authorization may be ratified as per GN-4 for Engineering products.

Norms committee may take a view

 18/07/2017

**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/54/2017-TSW/120 dated 18/07/2017

on-line call at 18/07/2017

DIPP

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 18/07/2017 - Case No. 13/8/80 (M/s Cesare Bonetti India Pvt. Limited) (Advance Authorization No. 5210042258 dated 11.05.2017)

Advance Authorization may be ratified as per GN-4 for Engineering products.

Norms committee may take a view

 18/07/2017

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/54/2017-TSW/121 dated 18/07/2017

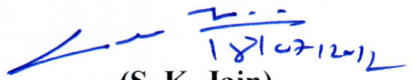
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 18/07/2017 - Case No. 17/8/80 (M/s Dickinson Fowler Pvt. Limited)
(Advance Authorization No. 0710111658 dated 25.05.2017)**

Advance Authorization may be ratified as under:

1. Import items at Sl. No. 1 to 35 & 41 to 51 may be allowed on net to net basis with accountability clause.
2. Import items at Sl. No. 36 to 40 may be allowed as per packing policy.
3. Import items at Sl. No. 52 & 53 may be allowed as 1.02 Mtr./Mtr. content in the export products.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/54/2017-TSW/133 dated 18/07/2017

on-line case at Sl. No. 134

DIPP

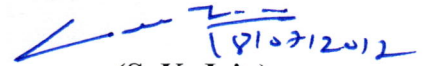
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 18/07/2017 - Case No. 18/8/80 (M/s Dickinson Fowler Pvt. Limited)
(Advance Authorization No. 0710111661 dated 25.05.2017)**

Advance Authorization may be ratified as under:

1. Import items at Sl. No. 1 to 30 & 36 to 46 may be allowed on net to net basis with accountability clause.
2. Import items at Sl. No. 31 to 35 may be allowed as per packing policy.
3. Import items at Sl. No. 47 & 48 may be allowed as 1.02 Mtr./Mtr. content in the export products.

Norms committee may take a view

 18/07/2017

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/54/2017-TSW/134 dated 18/07/2017

76
75

on-line code 4861102135

DIPP

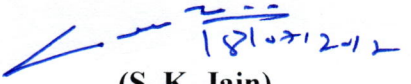
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 18/07/2017 - Case No. 19/8/80 (M/s Dickinson Fowler Pvt. Limited)
(Advance Authorization No. 0710111657 dated 25.05.2017)**

Advance Authorization may be ratified as under:

1. Import items at Sl. No. 1 to 32 & 38 to 48 may be allowed on net to net basis with accountability clause.
2. Import items at Sl. No. 33 to 37 may be allowed as per packing policy.
3. Import items at Sl. No. 49 & 50 may be allowed as 1.02 Mtr./Mtr. content in the export products.

Norms committee may take a view


18/07/2017

**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/54/2017-TSW/135 dated 18/07/2017

on-line case at 80 No. 136

DIPP

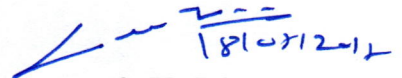
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 18/07/2017 - Case No. 20/8/80 (M/s Dickinson Fowler Pvt. Limited)
(Advance Authorization No. 0710111663 dated 25.05.2017)**

Advance Authorization may be ratified as under:

1. Import items at Sl. No. 1 to 30 & 36 to 46 may be allowed on net to net basis with accountability clause.
2. Import items at Sl. No. 31 to 35 may be allowed as per packing policy.
3. Import items at Sl. No. 47 & 48 may be allowed as 1.02 Mtr./Mtr. content in the export products.

Norms committee may take a view


18/07/2017

**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/54/2017-TSW/136 dated 18/07/2017

77

Online meeting No-140
DIPP D/L

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 18/07/2017 -Case No. 26/8/80 (M/s Micron Instruments Pvt. Ltd.)
(Advance Authorization No. 0510402989 dated 31.05.2017)**

Firm may be asked to submit the following information:

1. Recovery from Stainless Steel scrap generated during the manufacturing process with sale price of stainless steel scrap supported by documentary evidence like copies of sale invoices.

Norms committee may take a view

[Signature]
(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/54/2017-TSW/140 dated 18/07/2017

Department of Industrial Policy & Promotion
(TSW)

on-line case at PG No = 141

DIPP D/L

NC Meeting dated 18/07/2017- Case No. 34/8/80 (M/s Veeline Media Limited) (Advance Authorization No. 0210207642 dated 31.05.2017)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 4 & 5 of Standard Deficiency Format, export product wise.
2. Information in respect of Sl. No. 11 of Standard Deficiency Format in respect of import item at Sl. No. 8 to 11.

Norms committee may take a view

18/07/2017

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/54/2017-TSW/141 dated 18/07/2017

on line call at 86.110 = 142
DIPP D/L

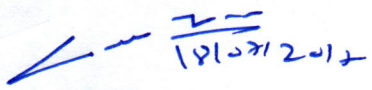
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 18/07/2017 - Case No. 21/8/80 (M/s Flash Forge Pvt. Limited)
(Advance Authorization No. 2610012803 dated 02.06.2017)**

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise.
2. Size & length of Titanium Seamless Tubes(import items at Sl. No. 2, 4. 6 & 8)

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/54/2017-TSW/142 dated 18/07/2017

Manual case at sl NO - 183

Department of Heavy Industry

DHH

Sub: Ratification of AA 910057354, Thermal systems Hyderabad

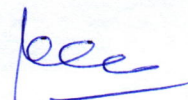
DGFT Ref: 01/80/50/313/AM14/DES-I

Export product: Super heater and Economiser

Import

Item No	Quantity recommended
1	1.02 Kg/Kg content in EP of relevant dia
2,4	2% of FOB value as per as per list enclosed in letter dated 6/6/14
3,5	Net to net under GN-4 with accountability.

This has the approval of JS.



(K.K.Tiwari)
Industrial Adviser

Dy DGFT ,DES-I

TSW B 3/60/2017 dated 18/7/2017

81

manual case at 82 No = 203

DIPP

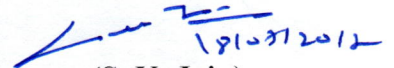
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 18/07/2017 - Case No. A/R-59 (M/s TEMA India Limited) (Advance Authorization No. 0310797166 dated 10.07.2015)

Norms may be modified as under:

1. Quantity of import item at Sl. No. 17 may be allowed as 94305 Kgs. as 1.081 Kgs/Kg. content in the export product at Sl. No. 9, after taking 1/3rd recovery from scrap..
2. Quantity of import item at Sl. No. 18 may be allowed as 4130 Kgs. as 1.08 Kgs/Kg. content in the export products at Sl. No. 5 & 11, after taking 1/3rd recovery from scrap.

Norms committee may take a view

 18/07/2017

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/54/2017-TSW/59-A/R dated 18/07/2017

Manual case at PB No - 204

DIPP

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 18/07/2017 - Case No. A/R-60 (M/s TEMA India Limited) (Advance Authorization No. 0310791613 dated 02.12.2014)

Norms may be modified as under:

1. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 8197 Kgs. as 1.53 Kgs/Kg. content in the export product after taking 1/3rd recovery from scrap.
2. No change may be made in the quantity of import item at Sl. No. 2 as duty free weight of this item may be allowed as 35222 Kgs. as 1.091 Kgs/Kg. content in the export product after taking 20% recovery from scrap.

Norms committee may take a view

18/07/2017

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/54/2017-TSW/60-A/R dated 18/07/2017

manual case at 86 No = 205

DIPP

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 18/07/2017 - Case No. A/R-61 (M/s Ductmaster India Pvt. Limited)
(Advance Authorization No. 0710058666 dated 22.07.2008)**

For the purpose of redemption of Advance Authorisation, norms may be ratified as under:

1. Quantity of export item namely, 'Silver black Nude Core & Sleeve' may be modified as 12,13,308 Meters.
2. FOB value of export item may be modified as Rs. 161,75,316/-
3. Quantity of import item may be reduced as 12564 Kgs. and its quantity may be allowed as 1.04 Kg./Kg. content in export item on repeat basis as claimed by the firm

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/54/2017-TSW/61-A/R dated 18/07/2017

84.